[Shri R. Ramakrishnan]

and let us proceed to the next Lem of the Agenda.

Now I call upon Shrimati Sheila Kaul to move her Bill.

THE CENTRAL UNIVERSITIES (AMENDMENT) BILL, 1982

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Mr Vice-Chairman I move:

"That the Bill further to amend the Banaras Hindu University Act, 1915, the Aligarh Muslim University Act, 1920, the Delhi University Act, 1922, the Visva-Bharati Act, 1951, the Jawaharlal Nehru University Act, 1966, the North-Eastern Hill University Act. 1S73 and the University of Hyderabad Act, 1974, be taken into consideration."

Sir, this Bill is designed mainly to give effect to the recommendation; of the Public Accounts Committee and the Lok Sabha Committees on Subordinate Legislation and on Papers Laid on the Table. As recommended by these Committees, the Bill seeks to make provision for publication in the Official Gezette and laying before Parliament of all statutes, ordinances and regulations of Central Universities, and also for laying their annual reports and annual accounts together wi'h audit reports before Parliament.

As the House is aware, there are seven Central Universities which have been* established by their respective Acts of Incorporation. These are: the Aligarh Muslim University, the Banaras Hindu University, the Delhi University, the Visva-Bharati, the Jawaharlal Nehru University, the North-Eastern Hill University and the Hyderabad University. The Lok Sabha Committee on Subordinate Legislation had recommended that suitable provision should be* incorporated in all the Central Acts for publication in the Official Gezette and

laying before Parliament of all rules, regulations, etc. framed under the powers delegated under the Acts. Government has accepted this recommendation of the Committee.

The various Acts of Central Universities do not contain any provision for framing of rules, but the delegated legislation in the case of these Universities is in the form of statutes and ordinances. These Acts also make provision for framing of regulations which relate mainly to -the conduct of business of various authorities or Committees of the University. In accordance with the spirit of the recommendation of the Committee on Subordinate Legislation, Government has decided to make provision for publication in the Official Gazette and laying before Parliament of the entire subordinate legislation of the Central Universities which includes the statutes, the ordinances and the regulations.

In accordance with the recommendations of the Public Accounts Committee and the Committee on Papers Laid, on the Table, Government had decided that the annual reports and annual accounts together with audit reports of all the Central Universities should be laid before both Houses of Parliament as a matter of convention. In fact. we have already begun to place on the Table the annual accounts of all the Central Universi'des and the annual reports of all except Banaras Hindu University. A statutory provision for the purpose exists at present only in the Aligarh Muslim University Act, which was amended in December, 1981. The University of Hyderabad Act has a provision to lay the Annual Accounts and the Audit Report. In order to make statutory provisions uniformly in the Acts of all Central Universities, we have brought forward the present amendments. We have not proposed any amendments in the Visva-Bharati Act, for which a separate Bill is already pending before the House.

Sir, the Government attaches great importance to the recommendations of Parliamentary Committees and the proposals before the House aim to implement them.

Central Universities

We are also taking this opporunity to make a few formal amendments of an urgent nature to the North-Eastern Hill University Act and I would like to explain these amendments in some detail.

Sub-sectio*n (2) of Section 3 of the North-Eastern Hili University Act provides that the headquarters oi' the University shall be at Shillong and it shall have campuses in the States of Meghalava and Nagaland, and it may also establish campuses at such other places within its jurisdiction as it may deem fit. For a long time past, the Government of Mizoram has been demanding that this provision may be amended so as to make it mandatory for the University to establish a campus in Mizoram and thus place Mizo. Tam at par with the States of Meghalaya and Nagaland in this matter. We had considered this demand at length in consultation with the University authorities. As a (matter of fact. in accordance with the existing provision' in the Act, which enables the University to establish its campuses at various places within it₅ jurisdiction, a campus has already been established at Aizwal in Mizoram. The Campus has already started functioning. Never, theless, in deference to the wishes of the people of Mizoram, we are making a specific statutory provisic/n which makes it obligatory for the University to have a Campus in that Union This gesture of formalising the Territory. existing reality as a statutory obligation, in response to the wishes of the people of Mizoram, will, I am sure, be accepted and appreciated by the House. Thig amendment does not involve any financial implications, as a campus of the University is already functioning in Mizoram.

According to Section 6(1) of the North.Eastern Hill University Act, the jurisdiction of the University shall extend to the States of Megha-1306 RS—8.

laya and Nagaland and the Union Territories of Arunachal Pradesh and Mizoram. From the beginning, the Arunachal Pradesh Administration, On their own, have not availed of this provision a'nd have not so far affiliated the colleges in the Union Territory to this University. On the other hand, that Administration have under their consideration a proposal for establishment Of a separate Arunachal Pradesh University to cater to the needs of higher education in that Territory. As and when the propos, ed University is established, an amendment to tlie North-Eastern Hill University Act will become necessary to exclude Arunachal Pradesh, from its jurisdiction. We are making this provision now, so that any conflict of jurisdiction i3 avoided.

(Amdt.) BiH, 1982

Section 9 of the North-Eastern Hili University Act provides that the Governor of the States of Meghalaya and Nagaland shall be the Chief Rector of the University. As*the House is aware, when the Act was passed there was only one Governor for a group of States in the North Eastern region. This position has changed now. There are separate Governors for-Meghalaya and Nagaland' and it has become necessary to amend the Act so as to provide that the Chief Rector shall beappointed by the Visitor, that is, the President of India. This will leave an option to the Visitor to appoint one of the two Governors a_s the Chief Rector, either by rotation or in any other manner he considers proper.

As I have already mentioned, the Bill mainly gives effect to the recommendations of Parliamentary Com-mittee and provideg for a few other amendments which are of a formal nature. I do hope the provisions in the amending Bill would generally be accepted by the House.

With these words, Sir, I move that the Bill be taken into consideration.

The question wa_s proposed.

SHRI NIRMAL CHATTERJEE (West Bengal): Mr. Vice-Chairman,

[Shri Nirmal Chatterjee]

Sir, mow, it seem_s, that the back up behind the amendment i_s formidable. Now, there is the Committee on Sub_ ordinate Legislation, then th_e Public Accounts Committee a!nd then the Lok Sabha Committee on Papers Laid. It has been stated that because of their recommendations, these amendments have followed. Now, it i_s not only formidable but to my mind it is touching also because in some cases we have discovered that the Action' Taken Reports *oi* the Public Accounts Committee sometkne_s disclose that the Government 13 refusing to accept the recommendation_s of the Public Accounts Committee in certain cases.

Sir, while sayirtg so, let me try to go behind why this Public Accounts Committee and other Committees have recommendeu such amendments. I do not share the feeling of the Minister that the amendments are of a formal or of a casual mature. Because what realiy has been proposed is that the statute, ordinances and regulations as will be passed by different Universities have to be laid on the Table of the Parliament. I take it, Sir, that placing before the Parliament is something more than formal. The spirit behind this, I presume, is that from the set-up of the Universities we are trying to have a democratic screening. Now, while placing them before the Parliament, the intention of all these Committees is that in case there is no adequate democratic screening in the Universities, there should be such a thing through or via the Parliament. I, of course, welcome this.

The Vice Chairman [Dr. (Shrimati) Najma Heptulla) in the Chair].

Madam, tha Ministers ar_e not listening. Should I continue?

SHRIMATI SHEILA KAUL: I am listening all right.

SHitl NIRMAL CHATTERJEE: Would vou kindly request your colleagues also?

There is, however, one note of caution that I want to strike. You please see Chapter Vill, It is mentioned that not only the page 6. Statute, Ordinance or Regulation be placed but also they be accepted only in modified form or be of no effect, as the case I am drawing the attention of the Minister to this only because University matters are somewhat delicate. I myself work in a Research Institute which also confers postgraduate degrees though it is not deemed University. Now, in all such cases, when they introduce Acts, Regulations, etc., in the citadel of democracy, because we are Members of Parliament, we might not always appreciate the point of view of the Universities. suggest a note of caution there. But more important than this is my suggestion that in order that the job of Parliament is enhanced, something more can be done, that is to introduce democracy in the University itself. My point simply is this that while the output of the Universities is by and large academic in nature excepting production of sycophancy, etc., the inputs not all academic. There are all are kinds of people working in a University to produce the academic results, teaching or learning or producing research papers on other kinds of degrees. Now, ihe inputs, both men and material, are not all of academic nature; for instance, in the universities there are three types of personnel who function in the university. They are teachers, the students and the non-academic assistants etc Verv recently, course, we have seen another kind of personnel who have started establishing and digging in the universities Take the case of And that category is Delhi University. the police personnel. I aSsum_s of course that they might be treated as an exception. are posted inside the university to deal students. When I say that let there be democracy fn the universities, it is not for any other reason than to lighten the burden of Parliament. I suggest that

the university regulations be such that the teachers, the students, the research scholars and employees working there, are represented in the govering bodies of the universities. I may submit that in fact in the six universities of West Bengal, it is in this manner that the Acts have been modified. It may be said that I am merely taking credit. Madarn, it is not for taking credit only that I am mentioning it. I am mentioning it for a very important reason that despite the fact that in West Bengal we have passed aU such Acts—I am a member of the Calcutta University Senate-I am not allowed to function as a member of the senate; not myself alone, but the entire body of the senate, because of proceedings in the High Court. I draw the attention- of the Minister to the fact that our effort, at democracy are being foiled by members of the party to which the Minister belongs. So it is not for taking credit that I am mentioning. I feel let such democracy.be introduced in all other universities of the country, and all impediments on such introduction, whether they are introduced via the Congress-I party, as say in West Bengal, or by anyone else, be prevented. With these words, J extend my welcome to this bill and urge further that this democracy work within the universities also.

Central Universities

SHRI KRISHNA MOHAN BHAMI-DIPATI (Andhra Pradesh): May I with your kind permission congratulate the hon. Minister of Education for bringing the Central Universities (Amendment) Bill by introducing new provisions in the Banaras Hindu University Act, Aligarh Muslim University Act, Viswa Bharati University Act, Jawaharlal Nehru University Act, and the University of Hyderabad Act; and just now she has stated that theie amendments were brought basing on the recommendations of the Committees on Subordinate Legislation as also the Public Accounts Committee. One of the provisions introduced in the new amending Bill is that a responsibility

is cast on the various Central universities to send to Central Government the Annual Reports of their working,, the accounts with audited reports,, and the Central Government in tuns, would place it before both Houses of Parliament, thus giving us an op—porturuty to know and have a firsthand information and knowledge about the financial position and worthing 0/ the university concerned, Another provision introduced i9, whenever a Central university makes statutes, rules and regulations, they should be placed before Parliament. And Parliament is vested with the right of modifying or annulling any regulation, statute or ordinance made-by the central universities. Madarn,, I am one of those who believe that-for a successful functioning any" university, whether Central or State, mainly depends upon the three autonomies enjoyed by it, namely, financial autonomy, administrative auto- nomy and academic autonomy. Fortunately our central universities enjoy these three autonomies, namely, ad* ministrative, financial and academic autonomy.

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My good friend who has just now spoken has mentioned that an element of election and democratisation should be introduced in the centra) universities and that representation should be given to the teaching and the nonteaching staff as also students on the university bodies.' Very recently, in Andhra Pradesh, amendments were brought to the Universities' Act, whereby, an element of election was introduced and representation was given on the university bodies like the Senate, Academic-Council and Syndicate, to the student community, to the teachers, to the professors and to the non-teachr* ing staff. I would appeal to the hon. Education Minister that when she? comes up with amendments next time,. she should see that an element of election is introduced, and people from all walks of life are given a chance to be on the governing bodies like the Executive Council, Court and-

[Shri Krishna Mohan Bhamidipati] 'other bodieg of the Central Universities.

Madam, this Bill is a non-controversial Bill

which needs no debate at all. But I take this opportunty to -mention my views on the University oof Hyderabad. When there was an agiiation for a separate Andhra State which rocked the State in the year 1972 v/hen the Andhras residing in Hyderabad felt that they were being treated as second class citizens in the matter of employment opportunities, and in the matter of educational facilities to preserve the integrity of the State, a six-point formula was evolved. The University of Hyderabad is a product of this six-point formula. Therefore, Madam, I would appeal to 'the hon. Education Minister to see 'that more faculties are opened in the 'Jnive-sity of Hyderabad so that the students who are coming from the Andhra region could be admitted.

"Madam, may I, with your "permission, bring to the notice of the hon. ^Minister that in Andhra Pradesh, rmany students who have secured brilliant marks in their graduation are inot in a position to secure admission: in postgraduate courses? And many of the affiliated colleges who have ihe necessary infrastructure, the Riecessary physical facilities and The financial resources have applied to "the UGC for permission to open postgraduate courses. May I appeal to the hon. Minister to see that permision is accorded to affiliated colleges to start post-graduate courses so that xnany students could get admission. In this connection, I would al-o like \o suggest that the Central Govem-ment should advise the Cantral universities to open more post-graduate •courses. With these words, I support The Bill.

SHRI SYED SHAHABUDDIN '(Bihari: Madam Vice-Chairman, as lar as the Bill before us goes, it is in accordance with the recommendations »f n Committee of Parliament. It is, an i sense, a technical Bill. is nothing much to be said about it. I support it. But I do, with your permission, like to take this opportunity to express my views on the present state of university education in our country. Madam, a_s far as I can see, university education today is ia a very bad shape. Our universities are generally in a bad shape and the Central universities which are' the particular concern of the Central Government have not been able to set a model of good management. There is no Central university which is not seething with trouble. The name of the Aligarh Muslim University appears far too often, perhaps oftener than it deserves, in columns of newspapers various~rEasoTig;'^wh1ch I will not go into. But even the name of the Banaras Hindu University does appear and recently, the name of the Jamia Milia Islamia, which is also the concern of the Central Government-although it is not yet a -university, but a deemed university—has also come into print. Recently, we had the case of the North

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Eastern University in regard to which Madam Minister, I think, is finding it difficult to persuade anybody to go there as Vice-Chancellor.. . because the Vice-Chancellor was stabbed or murdered.

SHRIMATI SHEILA KAUL; But a Vice-Chancellor is there now.

SHRI SYED SHAHABUDDIN: Well, I hope he lives.

Madam, what ij happening in universities? As far as I ca n see, the curriculum i_s such or the teaching level hag gefae down to such an extent that the output, the youth of the country who enter the university, come out in a form that they are totally unemployable, a vast majority of them at least are unemplo They are not good for anything. They have been cact into a mould, a mentality, they cannot find fulfilment of the aspirations that they have deve, loped. The country cannot use this youthful talent. Something i3 wrong

There is maladministration. somewhere The colleges which have sprung up all over the country like mushrooms have became teaching shops. Sometimes, int fact, when I visit some of the colleges, I have been really wondering, what sort of tt could take place in such colleges and institutions, whether you look at them from the point of view of facilities or the teachers. Most of these colleges are run by active or retired politicians. I have no compunctions in confessing this, it has become a political game to satisfy the local aspirations, to give the people a toy to play with and to be able to harvest a crop in the form Of votes at the next The research level in our elections universities has also gsne down to such an extent that On every conceivable subject today we are in the process of establishing institutions outside the university campus. If you want somethig really important to be done, it needs to be detached from the university and a separate autonomous institution is set up. The planning of the courses has hardly any relationship to our planning requirements or to the patterns Of our development. The universities are so riven with factionalism among the teachers who are the main custodians of the university that. in fact, the campuses have become seats of disorder and breeding grounds of indiscipline and one should not be surprised if they have become a fishing ground for some of our frustrated politicians. The Government unfortunately use, the universities as an instrument of patronage. The Government has the upper hand. It provides the finances. No university in our country can run on it, own. Government always ha₃ the upper hand. One does not mind this. One who pays the piper play the tune, but on the one hand we mouth the .slogan of u'niversity autonomy and on the other every single appointment at least in my State of Bihar-which perhaps may not be a proper example for the entire country, but I do

not imagine that the conditions are very different from one State to the

other—i_s don_e actually at tne political level and the Vice-Chanceiiur is toLd and the Selection Committees are toid to ditto it or to rubber-stamp it in a particular mariner. $\mathsf{Th}_{\mathtt{f}}$ university autonomy has, therefore, no meaning. It has evaporated into thin air. the space above. It is, therefore, not surprising that the university educa tion, as I said, is in a bad shrape. Now we have the campuses which ruled by a group of gtud^.v leaders who manage to stay on in the univer I do not know why universities do not have regulation hat no gu/gLe individual, as a student, can stay ora. the campus for more tha'n a maximum number of years. Why must he be to flit from one course to permitted another which ig totally unrelated to bis present career programme? They* have the patronage of the po^it: They have the Ministers behind them. They get all the money io run the elections and they manage to g;t into the students' union. They realiy run it like a dadagiri like a kingdom of. their own. Some of them evVn parade bg research scholars. Tliis mu L not be permitted.

The other trend that I would like to draw the attention of the hon. Minister to is the elitist trend in our university. Why is it that there is such a high differential in the per capita grant to the Central Universities and to the other universities in the country? The purpose of the Central University was: In pursuance Of the constitutional obligation of the Central Government to standardise the university education, to set up models, to fix standard[^] so that the rest of the country could follow. That was one tff the Purposes. Standardisation of university education. maintenance of the standards of university education is in the Central List and one of the instruments

DR. MALCOLM S. ADISESHIAH (Nominated); If I may interrupt, there-is a very important distinttioa between "standards" and "standardisation" in English language. In fact. "standardisation" would be the opposite tff "standards".

SHRI SYED SHAHABUDDIN; I ti fee your point. I am sorry, what I Intant waa the maintenance of standards of university education. That Js in the Central List and the idea of establishing- Central universities was that these universitie Would set up standards which would be available for the rest of the country to emulate. But, incidentally, our Central universities are in such a bad shape and, on the other hand, the grants system has developed a style of its own, an irra-tionul style, which has led to deprivation o'f a vast majority of our universities and to the enrichment, to the elitisation of a very small number of our universities. Here we have got the Jawaharlal Nehr, University in -which you have 1500 students taught, 1 do not k'now what, by 500 teachers. It must be 'one of the finest teacher-student ratios in the world—1:3. And they are serviced by 3000 karam-charis t.e. two karamcharis to each student. Not even in the IAS Training School does an IAS probationer have two karamcharis to serve. This is an elitist model. This model cannot be followed for the rest of the country. Thlaredjoir'e, university education has in a sense, come to this mless. You are starving the rest of the universities, starving the rest of the campuses and the elite ;arie picking up some institutions so fhat the future rulers of this country, their progeny, could be trained. I do not know whether they would succeed, but this seems to be the strategy of the elite.

Recently the Govei'nment have ap* pointed a Committee to look into the working of the Central universities. I think it is an excellent step. But I wish that the scope of this Cemmittee should have been broadened to include in general the working of our universities. What has happened is that ever since Independence, we have had several commissions on education. Now when you have a'commission to look into all levels of education from the primary upto the university level, I do not think they can realiy go into sdepth as far a_s a particular level of

education is concerned. I would like this Conunittee to have a mandate to go into the overall working of our universities, to fix some sort of spatial criteria for the establishment of colleges and universities, not out of political considerations but only to meet the demands of our society and our development and to produce the personnel that we need for our progress in technology. I would leave this suggestion with the hon. Minister and I would like to come to another thing. Every university, including my Alma mater, the Patna University, wants to be a Central University. I ca'n understand why. Because, ag I said about the grants system that we have developed. some are treated as 'apne bachche' v/hile o-her are treated a.s "sautele bachche". So everybody wants to be categorised as "apne bachche". • Thi_s ig precisely what i-3 happening. I would like to remind the hon. Minister of the suggestion made by oVte o'f her very distinguished predecessors of revered memory, Mr. M. C. Chagla, that India is a vast country and therefore we ought to have at least one model university maintained by the Centre in each major State. I think this is a suggestion which is Worthy of being considered when we find that our universities are in a mess.

With these words, I support this Bill which I hope will not • interfere with the overall autonomy of the universities and yet will inject a certain degree of financial responsibility and administrative propriety in the working o'f our universities. Thank you.

SHRIMATI MARGARET (Karnataka); Madam, Vice-Chairman, I rise to support this Bill which is realiy a very noncontroversial one, as has already been said, and which seek_s to implement th_e recommenda-tiorig of the Committee on Subordinate Legislation as well as the Public Accounts Committee and to make provision for the establishment of cer. tain important aspects and of tlie running of the campug of the North-Eastern Hill University. While

speak oh this Bill, there are a few aspects of university education itself which 1 would like to touch upon. « Because, there is somehow a feeling that we have to multiply the elitist universities in the country and we believe that by creating these extremely—shall I say-western-oriented centres of teaching we are creating a new cadre to help the country move But I believe forward that our entire planning as far as higher education is concerned has aU along been lopsided because in a developing country like this the emphasis all from Independence, should a>ong, right have been on recasting the existing pattern of education. After all, we inherited a pattern of education from the British and the aims of British education were really to create an elite class to keep the Empire going. Their aim was to create a cadre of administrators, a few people, trained specially, to keep the Empire running as they wanted. But, after freedom, somehow we have continued this pattern elitist schools, of special public schools and of special universities and have now somehow last track of what we were aiming tci build—a classless socialist-orienttid society with the result that even today we tend to classify children by the schools they go to, the universities they go to, and those who get the best of them somehow get the best share of what the country ha? to offer. I also believe that our universities, more particularly these elitist universities, are tending to train people who find them fit in better into western society, into the western higher educational institutions rather than contribute to changing the situation at home. I would therefore plead even at this stage that while We are talking about improvement—I do not want to go into the controversy of standards and standardisation which is more for the technical experts here-that while I do agree that we do need to maintain certain standard; in the county, I do believe also that we n'eed to rethink basically of what we are aiming at

through our higher educational institutions. I say, for instance, that there are many fields where our trained people do not anv more and while there is a great need for them to go into these fields, they are not available where they are wanted. We don't somehow seem to relate the training of our young people to respond to the. needs of our society. While we should emphasised very very much more on agricultural universities, unfortunately there are very few agricultural universities really located on the rural side. They all go into airconditioned institutions, into very moder_n buildings to learn about agriculture and rural development and after they have got their degrees they find they are not at home in the rural side, in the countryside where they are supposed to relate what they had learnt with the result that we are really training our people in a very artificial atmosphere from which they cannot relate what they had learnt and which actually makes them strangers to the atmosphere m which they are supposed to work. -There has been a lot of criticism, a lot of talk, that standards are coming down. That is because we be. lieve that every student has got to go into the university, has got to go out with a document that he or she has got a degree. But what is this degree really worth in the country today? It is easier for one who has a diploma from an institute of technical training to get a job than for somebody who comes out with a B.A. Pass There are no jobs for such people degree. and yet we go on multiplying these institutions for social studies and liberal arts while the need of the country today is for technical personnel, for people trained really to help with the whole process economic development.

(Amar.) am, ivoa

While I do not want to take more time, Madam, I would j use plead that while we do maintain certain institutions which are required to help with training in verv specialised fields of higher learning, still we should try,

even at tliis slage—a_s Mr. Shahabud-din has said—to make these universities in all our States more relevant and more related to local requirements rather than think pure-5 P.M. ly in terms of training people who will ultimately go abroad, go somewhere ht the name of getting higher degrees and then have nothing to do when they come back and so become part of the whole process of braindrain, that they go somewhere and help to build another country rather than be at home in the atmosphere to which they belong. Thank yoa

भी ल[ा]डली मोहन निगम (मध्य : मोहतरिमा, वैसे देखने में यह जो मंत्राणी जी संशोधन विधेयक लाई हैं, बड़ा शाकाहारी लगता है, लेकिन गहराई से इसका अध्ययन करें तो पता चलेगा कि यह कितना घातक रूप ले लेगा । अञ्चल तो मैं यह मान कर चलता हं कि शिक्षा ऐसी चीज है, जो असीम होनी चाहिये, उसपर कोई बन्धन ग्रीर सीमाएं नहीं होनी चाहिएं । जब मस्तिष्क पर बन्धन होगा तो उसका विकास नहीं होगा, चाहे शरीर का कितना विकास हो जाये। मझे ऐसा लगता है कि इस विधेयक के जरिये हिन्द्स्तान के मस्तिष्क को बांधने की कोशिश की जा रही है। आपके इरादे चाहे कितने नेक हों--मैं उन पर शक नहीं करता, न मुझे ग्रधिकार है -- जो मेरी शंका है वह में ग्राप की खिदमत में रख रहा हूं। अभी तक तो शिक्षा की चोजों पर बहुस करते थे, विश्वविद्यालयों की स्वायतत्ता पर तो वहस हो ही रही है जब कि उनको पूर्ण स्वायतत्ता होनी चाहिये, ग्राज वह क्या पढ़ायेंगे, इन चीजों पर भी बहस होगी तो मैं समझता हूं कि यह अच्छी चीज नहीं है । यह सही बात है कि राजनीति से किसी चीज को

अलग नहीं किया जा सकता, लेकिन अच्छी राजनीति कै लिये भी जहरी है कि ग्रन्छ। मस्तिष्क बने ग्रीर उसके लिये ही ये पाठशालाय हैं। हिन्द्स्तान के विश्वविद्यालय विश्व के दूसरे विश्व-विद्यालयों की तुलना में प्राथमिक पाठ-भालायें हैं। न इघर का ज्ञान रह पाता है, न बहुत ज्यादा परिष्कृत, जिसको सोफिस्टिकेटेड टेक्नीकल एज्केशन, स्पे-शलाइज्ड एज्केशन कहते हैं, उस की ही व्यवस्था हो पाती है । मैं मिसाल देना चाहता हं । हमारा विश्वविद्यालय अनुदान आयोग है, जो इस बात की कोशिश करता है कि इन विश्वविद्यालयों में कुछ नया शोध हो, जो सामाजिक चीजों से जुड़े। धगर कोई विभाग उसके ऊपर वड़ी मेहनत कर कोई प्रोजेक्ट पेपर तैयार करता है तो वह कहीं न कहीं कुंठाग्रस्त, दकियानुसी दिमाग के पास फंस जाता है जो ग्राज भी विश्वविद्यालयों को साम्राज्यवादी तरीकों से भीर उसी ब्रिटिश परम्परा से चला रहे हैं । कोई नई प्रतिभा होती है तो उसके मन में नया शोध करने की ललक होती है। वह भी हार जाती है जब उसको विकास का मौका नहीं मिलता । किसी ने कुछ कर भी लिया तो ऊपर जा कर नौकरणाही की लालफीताशाही में पड़ जाता है। यह सवाल नहीं है कि उसके लिये पैसा नहीं है । यनिवसिटी ग्रान्टस कमीशन, जिसे विश्वविद्यालय अनुदान श्रायोग कहते हैं, उसके पास पैसा है, वह पैसा देना चाहता है, लेकिन कहीं न कहीं स्वायतत्ता पर बन्धन लगाये हुए हैं, जिससे कि अपेक्षित विकास नहीं हो पाता । मैं एक मिसाल देना चाहता हं । प्रधान मंत्री जी ने एक तरह का एलान किया कि विदेश में जो हिन्दुस्तानी दिमाग है, जो वहां जाकर नाम कमा रहा है. देश की खिदमत की प्रेरणा लेकर वापस देश में आए। मैं आप को दो उदाहरण

देना चाइता हं । परसों-नरसों के अखवार में छपी है । बनारस विश्वविद्यालय केन्द्रीय विश्वविद्यालय है। एक डाक्टर हैं, वहां--डा॰ हरीश चन्द्र । उपसभाध्यक्ष महोदय, कितनी बड़ी बात है कि वही डा० हरीण चन्द्र, जिनकी तीन-चार लाइन में लिखी जा सकती हैं, मैं पढ़ नहीं सकता, मेरे पास एक चिट्ठी है, जो उन्होंने वहां के बाइस-चांसलर ग्राँर राष्ट्रपति जी को लिखी हैं। उसका मजरून यह है कि इसी विश्वविद्यालय से उन्होंने बी०एस०सी० ग्रीर एम०एस०सी० की परीक्षाएं नम्बर एक_पर पास कीं, फिर मेघनाथ गाहा इन्स्टीटवट में शोध प्रबन्ध प्रस्तृत करले डाक्टरेट हासिल की । उन्होंने इतना अच्छा शोध किया कि वाहर के लोगों ने, अमरीकी विश्वविद्यालयों ने उन्हें बलाया, दो-तीन वर्ष काम किया, उसके बाद उसी विश्वविद्यालय में पढ़ा चुके हैं, उसके बाद 12-14 वर्ष तक पश्चिमी जर्मनी में तीन विश्वविद्यालयों में वराबर पढाते रहे, पढाते ही नहीं रहे बल्कि उनका उन लोगों ने सम्मान किया । जब प्रधान मंत्री जी की अपील निकली तो उसके मन में राष्ट्रीयता जागी, उसने कहा कि अपने देश की सेवा करने जाऊगां । ग्राँर एक दरख्वास्त दी । आते ही उस को ग्राप के यहां का एक वैज्ञानिक पूल है उस में 800 रूपया प्रति माह मिल जायगा इसका फैसला हो गया। उस ने कहा कि मैं यहां बेकारी का भत्ता लेने के लिये नहीं आया हूं। मैं तो यहां ब्राकर कुछ करना चाहता हं ब्रीरमनें पिछले 15 वर्षों में इतना कमा लिया है कि अपने बीबी बच्चों को एक साधा-रण हिन्द्रस्तानी से ज्यादा अच्छी तरह से रख सकता हूं। मैं ने जो ज्ञान अजित किया है वह मैं यहां देना चाहता हूं, यहां के उपयोग में उसको लाना चाहता हं। लेकिन इससे बड़ी

विडंबना और क्या होगी कि दो वर्षी से वह ग्रादमी यहां लटक रहा है। उस विश्वविद्यालय में उसने कहा कि ग्रीर कुछ नहीं मिलता तो मझे आप लेक्बररशिय तो दे ही सकते हैं और उस का जब इंटरच्यू हुआ तो माननीय मंत्रीजी आप को यह जानकर ताज्जब होगा कि वे लोग कहते हैं कि तुम इसके काबिल नहीं हो। तब उसने मजबूर हो कर ग्रपनी डिग्रियां वापस ले लीं, कहा कि अब इनका कोई उपयोग नहीं है, कोई मतलब नहीं है। जिस विश्वविद्यालय से मैं ने यह डिग्नियां हासिल की हैं अगर उसमें ही पढ़ाने के काबिल मैं नहीं हूं तो वह मुझे वापस देदो और ग्राज वह यहां से जा रहे हैं।

मैं एक दूसरा उदहारण भी देना चाहता हूं। यहां का एक नीजवान जो ग्राज जिया में है उसने ऋषि के क्षेत्र में काफी-ग्रच्छा काम बहां किया है। उस ने जब यह सूना सो वह ग्राया भीर साल भर तक भटका। सीन बार वह भारत बाया और उसने कहा कि मुझे कुछ करना है तो मैं श्रपना ज्ञान यहां के लोगों को दंगा ग्रीर ग्राज उसने जिन मंगीनों की ईजाद की है एग्रीकल्चर इंजीनियरिंग में उनके पेटेंट हो रहे हैं और हालत यह है कि उसने मुझ से कहा कि जो नयी मणीन मैंने ईजाद की है अगर वह चल गयी तो अमरीका में जो पेटेंट होगा उससे ही जो रायल्टी मुझे मिलेगी उससे ही मैं हर हफ्ते हिन्दुस्तान आ जा सकता है।

श्रीमती शीला कौल : उनका क्या नाम है ?

श्री लाइली मोहन निगम : उनका नाम है डा॰ प्रेम प्रकाश वर्मा और यह दूसरे हैं डा॰ हरीश चन्द्र । यह बनारस विश्वविद्यालय के हैं। यह दो नाम तो मैंने उदाहरण के लिए दिये हैं, लेकिन मैंने जो सीधी बात कहनी है वह यह है कि अगर आप किसी तरीके से विश्व-विद्यालय की पूरी स्वायत्तता को बरकरार रख सकते हैं तो ग्रच्छा है ग्रीर जो बची है उसमें कहीं ग्रामुलचुल परिवर्तन कर सकते हैं तो अच्छा होगा और मैं चाहंगा कि ग्रगर ग्रापके पास साधन नहीं है तो कम से कम हिन्दस्तान के जो जिला क्षेत्र में विशेषज्ञ हैं या ऐसे लोग जो अपने सदन में हैं और ऐसे लोग दूसरे सदन में भी होंगे उन को विठा कर ग्राप कोई कमीणन बनायें जो ग्रजसरेनों हिन्दुस्तान की उच्च शिक्षा पड़ित पर अपनी बात कहे। इस से बड़ा दुर्भाग्य ग्रीर क्या हो सकता है कि हिन्द्रतान की उच्च शिक्षा के संबंध में यहां एक क्रायोग बना था क्रीर दुर्भाग्य से या सौभाग्य से हिन्दुरुतान के जो दूसरें राष्ट्रपति हुए, जो उस कुर्सी पर बैठे, वह उस कमीशन के अध्यक्ष थे। महोदय, वह राधाकृष्णन जी थे ग्रौर उन्होंने ग्रवनी जो रिपोर्ट दी इस से ज्यादा दुर्भाग्य ग्रीर क्या हो सकता है कि जो राष्ट्रपति रहा हो, वो वाइस चांसलर रहा हो, उसकी ग्रध्यक्षता में जो एक कमीशन बैठा हो श्रीर उस कमीशन ने जो रिपोर्ट दी हो, शिक्षा में सुधार के लिए जो सिफारिश की हो वह भी आज तक पुरी नहीं हो पायी, उसको भी सरकार पूरी तरह से अमल में नहीं लापायी। सी मेरे कहने का मतलब यह है कि अगर ग्राप विश्व-विद्यालय की स्वायत्तत। के संबंध में राज-नीति का चण्मा लगा कर काम करेंगे, तो ऐसा करने की कोशिश करेंगे मैं इतना ही कह सकता हं कि देश की राजनीति जो

धाज हो गयी है वह तो है ही उसके साथ ही हिन्द्रस्तान की शिक्षा भी पत्तन के गर्त में चर्ला जायगी ग्रौर हमारा ग्राप का समय तो पूरा हो गया लेकिन आने वाली पीढ़ी को भी हम खरन कर देंगे स्रीर कोई भी कारण नहीं है कि हिन्दस्तान की ग्राने वाली पीढ़ी किसी तरह से भी भविष्य में दुनिया के आर विकसित देशों के सामने खड़ी हो सके। एक तरफ ग्राप के यहां का जो द्धायविज्ञान है उसमें जो साधारण चीजें हैं उनमें भी जो ज्ञान डाक्टरों को साधारण रूप से होना चाहिए वह भी नहीं होता। जैसे यह डेंग बुखार की बात है। उस का कोई हल हम ग्राजितक नहीं खोज पायें। उस का कोई इलाज नहीं है और इससे ज्यादा दुर्भाग्य हमारा ग्रीर क्या हो सकता है कि हमारे देश का प्रथम नागरिक जो है उस को यहां से इलाज के लिए विदेश में जाना पड़ता है। यह बात सही है कि हम सब उधार की रोटी खाते हैं। कर्ज में हमनें अपनी एक पीढ़ी को डबा दिया है, लेकिन अज हम अपनी शिक्षा को भी ड्बारहे हैं। तो देश की शिक्षा को, ग्राने वाले नौजवानों की शिक्षा को ग्राप इस तरीके से अपने कामों से, काननों से गंदा करेंगे, खंदना में ले जायेगे यह बात मुझे पीडाजनक लगी और इसलिए में आप को इजाजत से बोलने के लिए खड़ा हम्रा

में ग्राप से यह चीज कहना चाहत। हं कि एक तो लोगों का गठन करके ग्रापपता चलायें कि किस तरीके 'से विश्वविधालयों की पूर्ण स्वायत्तता को बनाया जा सकता है और उनमें अन- 🍨 सरेनी किस तरीके से ऐसी शिक्षा की पद्धति बनायी जा सकती है ताकि एक

विश्वविद्यालय दूसरे विश्वविद्यालय के समकक्ष हो सके। आज जिस तरीके के विज्ञापन निकलते हैं उन में अधिक्तर लिखा रहता है कि फार्म दिस एंड दिस यूनिवर्सिटी ज्ञोनली। लखनऊ विश्वविद्यालय से, भोपाल विश्वविद्यालय से, इंदौर विश्वविद्यालय से पड़े हों तो यहां के लड़के अल्लाई नहीं करेगें, आपका वस्वई विश्वविद्यालय हो तो ठीक है। दिल्ली विश्वविद्यालय के पास कोई लड़का जगह नहीं ले सकेगा।

च्यप्तभाश्यक्ष (डा॰ (श्रोमती) नाजमा हेप्तुल्ला)ः मैं बम्बई विश्वविद्यालय से पास नहीं हुई हूं।

श्री लाडली मोहन निगम : तब ता ग्रापको बम्बई में भी जगह नहीं मिलेगी। खैर में कहना चाहता हं वट यह है कि विश्वविद्यालयों में जो ग्रसमानता है, दिल्ली में ही दो विश्वविद्यालय हैं, एक विष्वविद्यालय करीब करीब डेड लाख लोगों को पढ़ाता है, उस पर श्रीसत डेड़ सौ रुपया खर्च होता है, दूसरा विश्वविद्यालय चनिन्द। घरानों के लोगों के लिए है, मुश्किल से दो ढाई हजार विद्यार्थी वहां पढ़ते हैं, ग्रीर उनके ऊपर सीन हजार रूपए खर्च धाता है। सो यह जो असमानता है, मानसिक अस-मानता है उसको दूर करने की आवश्य-कता है। एक तरफ तो हम समाजवाद की कल्पना करें लेकिन ग्राप मानसिक बराबरी भी उनको न दें। इस वास्ते मैं आपसे अदब से कहना चाहता है कि ग्रापने इस पर दिलचस्पी दी, मैं आपसे चाहता हं कि ग्राप यह बिल वापस ले लें, इसको प्रवर समिति को भेज एक कमीशन बनायें, शिक्षाविद उसमें बैठें, वे सोचें कि कैसे बर्तानवी साम्राज्यवादी परम्परा से हम बरी हो जायें घोर हिन्दस्तान के विश्वविद्यालय विदेशों के विश्वविद्यालय के मुकाबले में पाठशालायें न रहें, बल्कि ऐसी हों कि बाहर के विद्यार्थी यहां ज्ञान अजित करने के लिए अयों, जैसे कभी नालंदा ग्रीर तक्षणिला में ग्राते थे। जो यहां के विद्यार्थी बाहर जाते हैं, उनकी कोई वक्त नहीं है ग्रीर जब वे चले जाते हैं भीर बाद में वापस अति हैं तो यहां के लिए इर्रेलेवेंट हो जाते हैं, यहां के समाज के लिए ग्रांर यहां की घरती को लिए बेकार ग्रंथने ग्रापको समझते हैं। ऐसी व्यवस्था करें जो देश और धरती से जुड़ी हुई है, जिसने समता हो, दिमाग बंधा न हो, एक पूर्ण विकसित दिमांग हो। इस बास्ते में आएस कहना चाहता हं कि: इस बिल को बापस लीजिए वरना भेरे पास कोई चारा नहीं है सिवाय इसके कि मैं इसका विरोध करहा।

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डा० भाई महावीर (मञ्य प्रदेश)ः
उपसमाञ्यक्ष महोदया, इस विधेयक के
बारे में जैसा मेरे कुछ मित्रों ने कहा,
कोई विवाद की बात दिखाई नहीं देती।
श्री लाडली मोहन निगम ने उसके बारे
में कुछ सन्देह जरूर व्यक्त किया है जैसा
कहा गया है कि संसद् के सदस्यों की तरफ
से इस बात की मांग रखी गई कि केन्द्रीय
विश्वविद्यालयों की रिपोर्ट और उनका
लेखाओखा सदन के दोनों सदनों में
प्रस्तुत किया जाया करे। इसलिए में
जहां तक इस विधेयक के सवाल है,
उसके बारे में कोई ज्यादा गुंजाइण अपने
सामने नहीं पाता, लेकिन में भी इस
मौकें का फायदा उठाकर कुछ बातों

[डा० भाई महावीर]

की ओर मंत्री जी का ध्यान आकृष्ट करना च हता हं जो मैं समझता हं कि उनके ध्यान में अगर नहीं लाई गई तो बदकिस्मती है, और ग्रगर लाये जाने के बाद भी उनकी तरफ ध्यान नहां दिया जा सकता तो उससे भी बड़ी बदकिस्मतो है।

मंत्री जी को शायद यह विदित होगा कि दिल्ली विश्वविद्यालय जहां हम लोग बैठे हुए हैं, इसी दिल्ली का विश्वविद्यालय अनेक प्रकार के संकटों से गुजर रहा है। इस समय 26 कर्म-चारी, एक या दो अध्यापक और कुछ छ। व जेलां में हैं। कर्मचारियों की हड़ताल 20 सितम्बर से चल रही है और जो घ्रध्यापक संघ है, डी०यू० टी० ए० उसकी कार्यकारणी ने भी फैसला किया है कि 15 अक्तूबर से यहां के अध्यापक भी <u>ः</u>ड-तःल करें। यह फैसला उनकी ग्राम समा में पुष्ट होना है, संभावना है कि उसमें भी पुष्ट हो जायें, और 15 तारीख के बाद दिल्ली युनिवर्सिटी के सारे कालेज वन्द हो जायें। वर्मचारियो की मांगे क्या हैं, कर्मचारी क्या चाहते हैं, वह कितना ठीक है, कितना गलत है, यह व्यारा मैं यहां नहीं देना चाहता हं, न देने की जरूरत है, लेकिन मैं जो बात कहना चाहता हं वह यह है कि मंत्री जी का यह फर्ज है कि इन सब सवालों की ग्रोर जो दिल्ली युनिवर्सिटी के अन्दर खड़े दें । रहे ê. ह्यान और उनको सुलझाने की कोशिश करें। मैं यह सिर्फ यां ही नहीं कह रहा हं कि उनको फुर्सत है या नहीं, मेरा कहने का मतलब यह है कि उनको भी प्रवने काम का बंटबारा इस तरह से करना होगा कि वह महत्वपूर्ण विषय पर पहले ध्यान देसकें, और जिनका महत्व अपेक्षाकृत कम है उनको पीछे रख सकें।

मुझे तब बड़ा ग्राप्टचर्य हन्ना जब मेरे एक सहयोगी ने मुझ से अ।ग्रह किया कि मैं बच्चे के दाखिले के लिए मंत्रीजी से सिकारिण करूं। केन्द्रीय स्कूल में बच्चे के दाखिले के लिए ग्रगर मंत्री जी को फैसला करना पड़ता है तो मैं संच सकता हुं कि कोई भी माननीय सदस्य ग्रनमान लगा सकता कि मंत्री जी का समय किन बातों के लिए खर्च किया जा रहा है ग्राँर किन बासों से उनको अपना ध्यान हटाना पड़ता है । आज की स्थिति यह है कि दिल्ली के ग्रंदर ही नहीं केन्द्रीय विश्वविद्यालयों में ग्राम-तीर पर स्थिति संतोकजनक नहीं मानी जा सकती। दिल्ली विश्वविद्यालयों में पिछले दिनों में छात्र संघ के चुनाव हए। ये चनाव हमने विद्यार्थियों को लोकसंत्र की शिक्षा देने के लिए दिये हैं या उनमें किसी तरह ग्रंपने ग्रासपास के कामों में, चनाव की पद्धति में रुचि लेकर उनको प्रशिक्षण मिले इस वास्ते बनाते हैं। जिस लिये भी बनाए हों ग्राज उन चुनावों का स्वरूप क्या हो गया है यह मंत्री जी से छिपा नहीं होगा। जो राजनीतिक चनावों में बराईयां होती हैं वह तो हैं ही उनसे भी कुछ ग्रागे जा कर कदम-कदम पर छ्रा, चाक् निकाल रहे हैं, जहां छुरेवाजी, जहां पिस्तील, गोलीबाजी. हो, गुंडागर्दी हो, द।दागिरी का दीर शुरू हो जाता है, तो मन में ग्रावा है कि क्या यही शिक्षा दने के लिए हम चुनाव की व्यवस्था करते हैं। कितना रूपया इस पर खर्च होता है। यह कहा जा सकता है कि पालिटिकल पार्टियां इसमें दोषी हैं। मैं यह नहीं कहुंगा कि किसी एक ही का दोष है, हम भी दोषी होंगे। क्या सरकारी सत्ताहड़ दल इस बात की कभी चिता करेगा कि वह कम से कम एक

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ऐसा स्तर रखें, ग्रपने सामने जिसको देख कर सब लोगों को यह नजर आए कि यह किसी छोटे तात्कालिक राजनीतिक लाभ के लिये हमेशा के वास्ते कोई ऐसा कड्वा ग्रीर ऐसा विषैला बीज नहीं बोयेंगे जो आने वाले दिनों में हमें तकलीफ देता रहे। मुझे डर है कि ऐसा नहीं हो रहा है। हालत यह है कि आपके दल ने छात्रों और युवाओं के काम को संभालने के लिये ग्रीर बढ़ाने के लिये जिन लोगों को नियुक्त किया उनके हाथों से ये सारी बुराइयां पनप रहीं हैं। दुर्भाग्य यह है कि उसके बारे में मुझे इतनी जानकारी है कि मैं मंत्री जी को बता सकता है लेकित उसके ब्योरे में जाने की जरूरत नहीं है । अवर आप चुनाव कराते हैं तो चुनाव परिणाम कुछ भी हों ग्रापको इसको स्वीकार करना चाहिये। अगर राजनीतिक दल भी उसमें आते हैं, तो आप सब दलों को बुलवा कर अगर इस तरह का समझीता या करार करा सकें तो अच्छा है । अगर नहीं होता है, तो जो भी परिणाम हों, होने दीजिए। क्यों सत्तारूढ़ दल इस बात की कोशिश करें। ग्रापने अपद का, ग्रापनी सत्ता या ग्रपने साधनों का इस्तेमाल करके छात्र संघों के चुनावों के अन्दर ग्रमीव्ठ परिणाम प्राप्त किये जायें । एक तो यह पहलू है ग्रीर दूसरा पहलू यह है कि कर्मचारियों की जो मांगें हैं, उन मांगों की नौबत क्यों आई ? यह हड़ताल इतने दिनों से क्यों चल रही है ? यहां के उपकुलपति से मेरी बातचील हुई । मैंने उनसे भी पूछा यह सब क्या है। उन्होंने भी कठिनाइयां बताई, वे कठिनाइयां मुझे उस मुद्दे पर लातीं हैं, जो मैं ग्राज मंत्री जी के सामने खासतौर पर पेश करना चाहता है। जहां यनीवसिटी का सवाल है, जहां तक मेरा सवाल है, एकजीक्युटिव का सवाल है, उन्होंने कहा है कि हमने इन सारे प्रश्नों को उठा कर जो राय हमको ठीक मालुम होती है, जो हमको सही लगती है, वह हमने ली हैं ग्रीर उनको लेकर हम यू॰जी॰सी॰ के सामने पहुंचे हैं। यहां के वाइस चांसलर ने कहा कि ग्रावास की सुविधा, हार्ऊसिंग की फीर्तिलटी की वह मांग कर रहे हैं। इस बारे में वाइस चांसलर महोदय ने बताया कि चार करोड़ की कोई स्कीम बन रही है। इस स्कीम के लिये उन्होंने कहा कि मेरी यू जी ०सी ० से बात हुई है। वह कहते हैं कि इस बारे में प्रधान मंत्री तक से भी वात हो चकी है। लेकिन इस सब के बाद जो उन्होंने कहा वह यह है कि इसका परिणाम निकलने वाला है। थोड़े दिनों में हम घोषणा कर सकेंगे। लेकिन कोई परिणाम ग्रभी तक नहीं निकला। ग्रीर ऐसी घोषणा करने के बाद ग्राज वह यह सोचने के लिये मजबूर हैं कि क्या हमने गलती की । जो मुझे आश्वासन दिये गये थे, उनको मैंने आगे कह दिया और उनके बारे में लोगों को आशाएं बांधने का मौका दिया । प्रोमोशनल एवेन्यज की बात है कर्मचारियों की । वह कहते हैं कि आई०ग्राई०टी० का जो पैटर्न है उसी की तरह का हमारा भी होना चाहिये।

हमें जिन्दगी में एक दो पदौन्नतियां जरूर मिल सकेंगी और यह करना संभव है। यह हुआ बड़ा सवाल। लेकिन वाइस-चांसलर यह कहें कि सितम्बर तक इस बात का फैसला हो जाएगा, इसकी घोषणा हो जाएगी, लेकिन फिर भी सितम्बर तक वे इसकी घोषणा नहीं कर पाए। किन बजहों से यह हो रहा है, क्यों वे अपने वायदे पूरे नहीं कर पा रहे हैं, इसको देखने की जरूरत है। इसमें केवल उनका ही दोष है, ऐसा नहीं हो सकता है। इसको सावित करने के वास्ते मैं एक और उदाहरण मंत्री जी की सेवा में प्रस्तुत

हा० भाई महावीर]

Central Universities

करना चाहता हं । दिल्ली में दिल्ली प्रणासन एक कालेज चलाता है। इस कालेज की जो प्रशासनिक समिति है, उस प्रशा-सनिक समिति में नियुक्ति प्रशासन की तरफ से की जाती है। वहां पर किस तरह के लोगों की नियक्ति करते हैं, किस तरह के काम की उनसे अपेक्षा की जाती है, इसका एक उदाहरण मैं आपके सामने रखना चाहता हं। मेरे पास एक सूची है. जो समाचार-पत्नों से निकली है। पच्चीस लोगों के नाम इस सुची में हैं, जिन्हें प्रशासनिक समिति में मनोनीत किया गया है। इन्होंने कालेज के कभी दर्शन नहीं किये। लेकिन कालेज की गर्वानग बाडी में बैठ फरके कालेज के प्रिसिपल ग्रीर ग्रध्यापकों का भविष्य निश्चित करने का इन्हें ग्रधिकार मिल गया है। इस गवनिंग बाडी में तीन हायर सकेन्डरी पास हैं, ब्राठ मैट्रिक पास हैं, दो नवीं पास है ब्रौर तीन आठवीं पास हैं और एक प्राइमरी पास हैं। एक साहब ऐसे भी हैं जिनकी योग्यता साक्षर मात्र है, वे लिट्ट मात्र हैं ग्रीर ज्यादा कुछ नहीं हैं । ये साहब कालेज की प्रबन्ध समिति के ग्रध्यक्ष हैं। एक प्रश्न पैदा हम्रा कि उस कालेज के प्रिंसियल को एक्सटेंशन दिया जाय या न दिया जाये । इसका फैसला पिछले दिनों में झगडे का विषय बना। यह विषय प्रशा-सकीय समिति के पास गया । यह तो एक छोटी सी बात है । बड़ी बात यह है कि जब किसी कालेज के प्रिसिपल अवकाश प्राप्त करने की अवधि में स्नाए. रिटायर होने ग्राए तो पहले तो यह होता था कि सन् 1973-74 तक उनको एक्सर्टेशन दिया जाता था। सन् 1973-74 के बाद एक्सटेंशन नहीं मिला, यह कहा गया कि पुनर्नियुक्ति होगी, रिइम्पला-यमेंट होगा । लेकिन रिइम्प्लायमेंट कौन करेगा ? गवनिंग बाडी इसका फैसला करेगी। नियम यह था कि गवनिंग बाडी

जिस प्रिसिपल को पूर्नीनयुक्त करने का फैंसला करे वह फैसला वाइस-चांसलर की रजामंदी से ही होगा। इस प्रकार से इस मामले में भी यह फैसला होना था। लेकिन इसमें एक लैकुना था, कमी थी। श्रगर पूर्नानयुक्ति देनी है, उनका रिइम्प्ला-यमेंट करना है, तो वाइस-चांसलर की एसेन्ट चाहिये । लेकिन ग्रगर गवनिग बाडी के चेयरमन रिपयुज करते हैं. इन्कार करते हैं तो बाइस-चांसलर को पूछने को जरूरत नहीं है। इन्होंने कहा कि इनको एक्सटेंशन नहीं दिया जायेगा। पहली बार यनिवसिटी के सामने सवाल भ्राया । भ्रामतौर पर ऐसे मामले कंवेंशन के तौर पर हो जाते हैं। प्रिसिपल की एसोसिएशन ने, टीचर्स ने, डटा ने ग्रीर अन्य सब ने कहा कि आप इसमें कुछ रुचि लीजिये ग्रांर गवनिंग बाडी को ठीक मशकिरा दीजिये । परिणाम यह हम्रा कि यनिवर्सिटी ने म्राडिनेन्स जारी किया । लेकिन उस सार्डिनेन्स को लाग् नहीं किया गया । किसके कारण इसको लाग् नहीं किया, यह सभी जानते हैं। विजिटर की ग्रोर से ग्राडिनेन्स को स्टे कर दिया गया । मैं मंत्री जी से कहना चाहता हं कि विजिटर का मतलब है इनका मंत्रालय धीर स्वयं ये । धगर एजकेशन मिनिस्टी यनिवर्सिटी के फैसले पर स्टे करती है तो इसका मतलब यह है कि ग्राप युनिविसिटी की ग्राटोनीमी का मजाक बना रहे हैं ग्रौर उसमें राजनीति ला रहे हैं। इतना ही नहीं, यह ग्राडि-नेन्स फिर ई सी० के सामने गया तो उन्होंने इसको कन्फर्म किया । उसके बाद भी विजिटर ने इसको रह कर दिया, जिसका परिणाम यह निकला कि युनिवर्सिटी की ग्राटोनौमी एक तमाशा बन कर रह गई । गवनिंग बाडी ने पोलीटिकली

मोटीवट होकर फैसला किया ग्रीर ग्रपने फैसले को कायम रखा । यह सब केन्द्रीय 🖈 सरकार की ग्रोर से हग्रा। एक ग्रौर कालेज है।

उप स्माध्यक्ष (डा॰ (श्रीमतो) नाजमा हेपतुल्ला) : ग्राप खत्म करें । दसरे स्पीकर्स भी हैं।

डा॰ भाई महाबीर : ग्राप मझे दो मिनट ग्रौर दीजिये । मेरा ख्याल था कि इसमें इतने ज्यादा स्पीकर्स नहीं होंगे ।

उपन्यासध्यक्ष (डा॰ (श्रीमती) नाजना हेपत्रकार) : ग्रापके भाषण से उन्हें इंसपिरेशन मिलेगी ।

डा० भाई महाबोर: एक कालेज में महोदया, री-इम्प्लायमेन्ट के लिये प्रिसिपल का फैसला हो गया । वाइस-चांसलर ने उसको कन्फर्म कर दिया , लेकिन जब मिनिटस को कन्फर्म करने की नौबत आई तो तब जब गर्वनिंग बाडी बदल गई ग्रीर जो नया चैयरमैन ग्राया उन्होंने मिनिटस को कन्फर्म करने से इन्कार कर दिया । जिसका नतीजा यह हुआ कि प्रिसिपल को हटाकर वाइस-प्रिंसिपल को प्रोमोट किया गया । वहां प्रिंसिपल ग्रौर वाइस-प्रिंसिपल में हाथा-पाई भी हुई ग्रीर दोनों ने जाकर पुलिस में केस फाइल किया फिजिकल ग्रसाल्ट का । क्या हम यह कालेज बना रहें हैं, यनिवसिटी हम बना रहे हैं ? एक कालेज के वाइस-प्रिंसियल जो कि सीनियर मोस्ट हैं. उसको सलेक्ट कमेटी ने. उसके ग्रप्वा-इन्टमेंट का सवाल था, सलेक्ट कमेटी ने चन लिया लेकिन गर्वानग बाडी ने उसको रह कर दिया। क्यों ? क्योंकि रूलिंग पार्टी के लोकल सेल के वे कन्वीनर हैं, उनको लगा कि यह व्यक्ति उनके राज-नीतिक विचारों से मेल नहीं खाता, इस वास्ते सब परम्पराध्रों ग्रीर कन्वेंशंस को तोड़कर वहां पर उन्होंने इस तरह का फैसला किया जिसका कि कोई ग्रीचित्य नहीं है। मैं इसलिए मंत्री जी के ध्यान में यह बात लाना चाहता हूं कि ग्रगर ग्राप इस तरह से चलायेंगे तो यहां पर लोकतन्त्र है ग्रीर लोकतन्त्र में कभी कोई पार्टी ग्रायेगी, कभी कोई पार्टी श्रायेगी, इसलिये 'कम से कम यनिवसिटीज ग्रौर कालेजों को राजनीति का ग्रखाडा वनने से ग्राप ग्रभी से रोकिये। यदि ग्राप रोक सकें तो वडा पुण्य का ग्राप काम करेंगी ग्रीर ग्राने वाली पीढ़ियों के वास्ते एक ग्रन्छा उदाहरण पेश करके चली अ(।येंगी ।

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ग्राखिरी वात में बनारस युनि-विसिटी के बारे में कहना चाहता हं। वहां भी बहत विवाद रहा, जैसा कि मेरे मित्र ने कहा । लेकिन आज जो वहां की स्थिति है ग्रीर जो गजेन्द्र गडकर कमेटी ने रिपोर्ट दी थी. उसके सुझावों के ऊपर कोई ग्रमल नहीं हगा। एडहाक तरीके से वहां पर नियक्तियां ग्रभी भी हो रहीं हैं। यहां तक कि वहां चार वडे कालेजें हैं, जिनके ग्रन्दर 10 हजार के करीब विद्यार्थी हैं । डी०ए०वी० कालेज, महिला महा-विद्यालय, वसंत कन्या महा विद्यालय । वसंत कन्या महा विद्यालय इसके दो हिस्से हैं, इन सब को केन्द्रीय सरकार ग्रान्ट नहीं देती ग्रीर स्टेट इस वास्ते नहीं देती क्योंकि यह बनारस यनिवर्सिटी केन्द्रीय है और बनारस यनिवर्सिटी के पास पैसा नहीं है, जो वह इन को दे सके। इस वास्ते इन विद्यालयों को कठिनाई है ग्रीर परेशानियां हैं। मैं चाहता हं कि मंत्री जी इस सब चीजें की ग्रोर ध्यान दें ग्रीर कोशिश करें कि राजनीतिक दल-दल से इन विश्वविद्यालयों को ऊंचा उठाया जाये ग्रीर कम से कम केन्द्रीय सरकार "मनसा-वाचा-कर्मणा" सब प्रकार से विश्वविद्यालयों की स्वायत्तता का ग्रादर करे ग्रौर उसमें राजनैतिक होड़ से किसी DR. SARUP SINGH (Harvana): Madam Vice-Chairman, I am going to be very brief because I am going to speak on the Bill. Frankly, I feel a little puzzled. I do not know why the hon. Minister thought it fit to bring such a legislation before us. I wonder wheher many of you people know that the Delhi University ordinances deal with the following: admission of students, courses of studies to be laid down for degrees and so on, fees to be charged, conduct of examinations, emoluments and terms and conditions of service of teachers and so on. Now. I frankly do not understand why all these matters should be brought to Parliament. Obviously, it seems to me that we have a lot of time to waste even on these things. "You have every right to ask for a report, annual report, look into the finance, look at the accounts, the audit report and so on. This I would regard as legitimate. But when you come to academic matters like this, if you want them to be put on the Table of the House for discus don, rejection, ance or whatever, I am afraid, Madam Minister, you are entering a very dangerous ground. Everybody in this House says 'keep education away from polities'. I must confess, not many people mean what they say. I wish they meant what fne.y aid. You are now opening the doors, the floodgates. I am not, for a single moment, saying that Members of Parliament are not wiser than other people. But surely there are specialist- and technical people in the various fields of activity; they should be trusted. I am not, for a single moment, saying that they do not make mistakes. They make mistakes. But you have the right to correct them. Dr. Bhai Mahavir would not mind my saying that what the President of India did in rejecting certain Ordinances passed by the Delhi University

was correct. If anybody had consulted me I would have said that it was a correct decision. It so happens that somebody's job is involved and he i loses the job. But after aU, there are certain ways of functioning. And if Delhi University makes a mistake, the Ministry of Education can always correct it. Our rule says that no statute wili come into operation unless it has been approved by the Visitor, which means the President of India, which ultimately means the Ministry of Education. So, we commit mistakes and you can correct them. In the case of Ordinances also final approval has to come from them. If they do not take notice of it or do not give approval, We assume that it is approved. but then the final authority in all these matters still lies with the Government of India. Now what will happen? We will pass an Ordinance or a statute. It will go to the President because the Parliament j_s not in session. I presume that if it i_s a reasonable kind of statute he will approve it, After two months the House meets. Papers have to be placed on the Table of the House. Arvd aU kinds of 'educationists' will then jump into the fray and say, ria, this statute shoula not have been passed or approved, this Ordinance should not have been approved and so on. In other words, for the first time you are inviting interference from the Parliament of India into ordinary academic matters. Parliament has passed the Act. Parliament has laid down guidelines for our functioning and please let us function. If we make mistakes, as I said, you can always correct them. I should have also thought that after having appointed a committee, a high-powered committee to look into the problems of the Central Universities under the chairmanship of the University Grants Commission Chairman,

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at least you could wait for their recommendations. I do not know whether the University Grants Commission has been consulted. You should have also consulted the acade-

mic bodies in the universities, tha executive councils and others. They could have said something. So, please do not treat universities as you treat some of the corporations. It is true that the Public Accounts Committee said that all these matters should be placed before the Hou e but the Government has to take a decision. Everything the Members say is not automatically accepted by the Government. The Cabinet could have taken a decision and said, no, this is a dangerous precedent, we will not accept it, we will leave the universities alone. However, we will have our own machinery to see that everything is properly monitored. Now all that you are not doing.

One thing more about what Dr. Bhai Mahavir has mentioned on relationship between universities and colleges. In Delhi University that is a part of the statute. Its detaite are part of an Ordinance. University can take a wrong decision under pressure, pressure from aU kinds of groups in the university, again they can correct it. But what we do not want to happen in Delhi. I am more worried about Delhi because I know much about Delhi University. Sixteen colleges are controlled by the Delhi Administration. Delhi Administration is sometimes controlled by one political party and sometimes by another. It has quite often happened in Delhi, to our misfortune, that the local Govern, ment belongs to one political party and the national government belongs to another party. We are quite in the middle. He has given the list of 18 colleges. He has also given the list of members and so on and so forth and many of them are illit?rate, but then he is unhappy that they are creating difficulties there. Of course, we are lucky that most of the Members of Parliament are university products, but, technically it is po sible, theoretically it is possible that they are not university graduates. Your election rules do not say that oily a university graduate can be a Mamber of Parliament. Now you will bring all these

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ma ters for discussion here and somebody will say that Delhi University must have Hindi a-, medium of instruction. I am not against Hindi. And incidentally Hindi is the m'dium of ins ruction at the under-graduate level in most cases. But if you say, as of all the people Mrs. Alva said for whom I have the greatest respect and even affec ion, that we are "elhi t"—that was the expression she used, everybody described it as such, including Mr. Shahabuddin who thought it was only a technical Bill-and the lady said that they are Western-oriented centres of teaching-then I would say that unfortunately what I teach i> wholly Western-oriented because I lecture On William Shakespeare who naturally could not visit India, who had some interest in India but of a very casual nature. If you, ladies and gentl2men, decide tomorrow, "you have to teach this book, or that book will not suit us, or that book be removed and the following books be prescribed," do you realise what will happen to the univern'y? Please don't think for a single moment that the Universi ies of India are completely finished. Mr. Shahabuddin, even today som? of the Indian universities' products are ou'standing. They can compete well with foreign students and some have even gone abroad...

SHRI SYED SHAHABUDDIN: Excuse me, my feeling is they are not in spite of university education.

DR. SARUP SINGH: Then is it you, suggestion that we close down the Universi'ies and the talent will blossom? No, please, don't loe faith in the universities, in howaver dire a shape they may be today. Don't lose faith in the Universi'ies because universities are the inheritors of all your traditions and they alone can disseminate knowledge, talent and culture. It is true that they are in difficulties. I do not want to go into the reasons why we are in difficulties because if I start speaking on those things, all of you will start shou'ing at me. I have seen that happening

Dr. Sarup Singh] again and again. I know the reasons but I need not go into them. The real tragedy, Madam, is—I not blame anybody, it has been our tra gedy for a long time-somehow the Indian politician thinks he is the wisest man; he alone can take deci sions; others cannot. I am lucky I am not the Vice-Chancellor of Delhi University today. But I still a teacher of the Delhi Univer And if the ladies and sity. gentle men here are going to discuss every detail of what I am doing there in the name of accountability—I am not "autonomy"; bothered about the word what I am bothered about is freedom function as an intellectual, if you don't mind the word-whom are you damaging? Not me. Luckily I am a retired Professor emeritus. man—a But whom are you damaging? You are damaging the stiucture of these Some of the Central universities. universities are outstanding, not be get mor_e money for cause we Delhi University. Madam Minister, one of these days you should please give facts to all Members of Parliament as to how much money is being spent per student in Delhi University' and how much money is being spent per student in, let u_s say, a university like the Kurukshetra which js in Haryana, or in Chandigarh, or in Jaipur. Simply because we are a Central University, w_e become an eli tist university. The Delhi University became elitist university because it produced outstanding men and women. There was a time when the whole country had only four or five Fellows of the Royal Society and the Delhi University had three of They scientist:them. were standing men—an_d they became of the Royal Society Fellows because contribution. We built a their name for ourselves. All the good students are coming to us. Now, un happily, that situation dis-But it 1 appearing. doe_s not mean that the Delhi University is finished lt i_s still there Please

demoralise us, which you will if you bring everything that happens in the Delhi University, including the Karamchari Union or strike by karamcharis or by others into the discussion. These are internal matters of the university. Government should help these universities. But dont make them subjects of discussion here.

Last point and I have finished. And that is, if you start treating the universities as this Bill assumes that they shall be treated, my fear is, Madam, that you will be hurting the university system so much that after a year or two, Mr. Sha-habuddin will have the pleasure to see that the Central Universities are inferior to some of the non-Central universities.

If this is the aim—I hope it isn't—TamTM amazed at the advice that has been given to the Minister. Why was this advice given to her that these matters should come before Parliament for a discussion, for your judgment, for your decision? That should never have been done. That is all.

Now, if I can make a suggestion, isnt it possible for the Minister to wait for some time'.' Is it possible for her, for instance, to wait till the Committee that she herself appointed to go into the problems of Central Universities gives a report? There is no hurry about this. In any case, unofficially everything comes to you and, officially also, the reports and accounts come. What about Ordinances, Statutes and Regulations? About ihese you could wait. There is no hurry. I am not suggesting you appoint a Universities Commission or something like that. Just wait. We can postpone this discussion. If you like you can, through a motion, go to a Joint Select Committee or that kind of In any case, there should be no thing. hurry in passing this legislation. That is my request. Bot5 of course, it all depends on the Minister

Thank you very much, Madam, 1 didn't give you a chance to ring the bell.

THE VICE-CHAIRMAN FDR. 'SHRIMATI^ NAJMA HEPTULLA]: I didn't ring it.

DR. SARUP SINGH: Unfoitunately, during the last 42 years, whenever a bell rings I leave the class. So, I pay great res-

pect to the bell which my friend here doesn't, even though he is my colleague ia the Delhi University. Thank you very much.

THE VICE-CHAIRMAN [DR. (SHRI MATI) HEPTULLA]: NAJMA You took 14 minutes, yet I did not ring the Bell. Yes, Dr. Adiseshiah.

MALCOLM S. ADISESHIAH: Madam Vice-Chairman, T wish to offer my comments on the BiH which provides for three broad areas. One is certain documentation to be presented to Parliament, namely, the Statutes, Ordinances and Regulations of seven Central Universities to be placed before Parilament for a period', fl£^2Q--days, the annual reports which will be placed before Parliament for five Central Universities and the audited accounts and reports of four Central Universities io be placed by the Union Government before Parliament. The second group is with regard to the coverage of the North-East Hili University and the third is with regard to the Rectorship of diat University.

Now I would like to say, first of all, that my general reaction to this Bill and the enormous documentation it proposes to place before Parliament is, 1 believe that any further documentation that we receive Parliament—this or any other— whether as Rajya Sabha or as Committees of Rajya Sabha or as individuals, we have reached the point beyond which no intellectual profits is being derived by this increased documentation.

Madam Vice-Chairman, I belong to a tradition which reads everything that is given. Fortunately I was always in a pisi-tion where people below me used to screen matters, and what came to rne in the UNESCO was just a few things. And I read them. Coming to Parliament I find that there is nobody to screen the material and so T find that there is enormous documentation. T read only the economic documentation of the economic Ministries and certain selected educational documentation —the Ministry of Education's Annual Report, the Department of Science and Technology's Annual Report, and the UGC Annual Report, only these three. I do not know about my colleagues here but

must say to you that I just am not able to read any of the documents I receive ex cept this handful, my subject—economics —and a few of the educational documents. This Bill really is the last straw on the camel's back. I do not know how many of you are reading the documents you are all receiving. Now there is a proposal here to add to the documentation which, I think, we are either selling away to the paper-wallahs or throwing in the dustbins or putting on the shelves. So I have this general reaction. It is not only to the hon. Minister, Mrs. Sheila Kaul, that I am speaking, but I am speaking also as a parliamentarian on the problem of growing documentation. This is a waste because it is produced in two languages, English and, Hindi, at enormous cost to the country.

Now turning to the Bill itself. I have really no comment to make on the provision for ihe annual reports and the audited accounts to be presented to Parliament because it is for the purpose of information may be, and it is in discharge of the accountability provision. Here f would say that this is costing the country a lot because we have to produce everything that comes to Parliament in two lauguages. I do not Irnow how many of us really read all th? annual reports of the seven Central Universities or their audited accounts. I have not heard anybody making a reference to it here. I personally do not read these reports. J only read the UGC report, I must tell you honestly. There-ore, 1 have no strong objection to this provision. But I take a very serious view of this new provision for bringing all statutes, ordinances and regulations to Parliament, of all the seven universities, and for laying them on the Table of Parliament for a period of 30 days, which includes thi inter-session periods, and that only on the basis of any

modifications that may, be made by Parliament, they may proceed. I think my colleague, Dr. Sarup Singh has said enough to point out that this is a futile procedure, because those of us who belong to the university, who have been involved in teaching and the Vice-Chancellorship know that every ordinance, every statute, every"

[Dr. Malcolm S. Adiseshiah] regulation goes through a far more careful process of scrutiny, revision, re-revision and approval in the university. There is a three-tier process, apart from the committees and subcommittees, on every rule and regulation and what comes out, therefore, is a result of all this. Now, Madam Vice-Chairman, I must say that I cannot for the life of me understand what Parliament can add to this process that goes on in the universities in regard to the framing of laws, rules, regulations and statutes. Now in regard to what my friend, Mr. Chatterjee, said, I at least belong to the group which believes that the university functions on the basis of an unwritten contract between the teachers and the students, not on the basis of representation. You have to be very careful about talking of democracy in the University because the university itself is antidemocratic becauss the teacher is teaching and the student is learning. This is not democracy.

SHRI NIRMAL CHATTERJEE:: I thought teachers learn also.

DR. MALCOLM S. ADISESHIAH. This is just a phraseology. The university is founded on the Brahmanical principle...

SHRI NIRMAL CHATTERJEE: Excuse me. Is there any research guide who does not learn from the research fellow?

DR. MALCOLM S. ADISESHIAH: Let us not talk at cross purposes. The learning process is something continuous and that goes on all the time; every day I am learning. But in the university, you are paid to teach. You are standing on the platform and teaching. This is not democracy. There is a function in life where democracy doej not work. This is the Brah-manical tradition all over the world. Not only in Hindu India but all over the world, the university is based on this principle. Therefore, I believe that ihere is an unwritten contract between the teachers and students which runs the university and it is tthis which I think we must safeguard. And I must tell the hon. Minister that 1 come from a State University like Madras or Bombay or Calcutta and I am scared because of the kind of bad example, that you are setting, of placing before Parliament the statutes, ordinances and regulations, will now, like the virus of the ma-

larial fever or the dengue fever that we are talking of, proceed to Madras, Bombay and Calcutta. In ihe Madras University, the statutes and regulations go through the whole process and go to the Chancellor and he approves them. At least he never refers the matter to the Ministry of Education. Here you have got an additional safeguard of referring it to the Education Ministry. Now in the Central Universities, you have got four of the top intellectual centres of excellence in the country. They are Delhi, Jawaharlal Nehru, Aligarh and Banaras. These four are at the top of the university system. And for us to begin to try to control them in this way is a matter I am worried about for two reasons: First of all, it is part of the whole system of politicisation that the university!-are now facing in the form of a crisis: secondly. I am afraid, this will spread to the State Universities. We are setting here in Parliament through this Bill a bad example to the other States.

Now I am coming briefly to the other provisions. The honourable Minister has mentioned Mizoram specifically how to make the establishment of a campus obligatory, because under the existing Act the University could have established a campus. In fact, she said, a campus already exists there. But in order to meet the people's wishes this is being enacted. I don't think regulations should be based on this kind of pandering to people's

SHRI V. GOPALSAMY (Tamil Nadu): I want just one clarification from Dr. Adiseshiah. Does he object to the placing of the audit reports also?

DR. MALCOLM S. ADISESHIAH. I don't object to that. I have no objection to the accounts and annual reports being placed. It is only the new provision about statutes, ordinances etc, that 1 am worried about. Now, Madam Minister, as regards the desire of Arunachal Pradesh to start e university of its own, surely it could have started with a university centre, a campus, which could have been developed into a university. With the scarcity of persoru that we have at the highest level, you, who are responsible for the working of the Unfversity Grants Commission, to maintain standards, this multiplication of universities which you are against, which you proclaim in the Sixth Plan, which you did in the Fifth Plan document—I am not against Arunachal Pradesh—you should see that it develops with the necessary caution into a university, and that could have been done that way.

Finally, I regret that the Chief Rector who is equal to the Chansellor is no longer an automatic process. I must say that to you because this is part of the autonomy of the universities, it is the spirit and life of the university which my friend, Dr. Sarup Singh says that he does not believe in but which he explained so fully subsequently.

With these words, Madam Vice-Chairman, I express my misgivings in regard to this Bill.

SHRI V. GOPALSAMY: Madarn Vice Chairman, I am grateful to you for giving me. this opportunity. 1 was listening with rapt attention to the brilliant speeches of both the educationists, Dr. Sarup Singh and Dr. Adiseshiah. Already the Central Government has spread its claws on education when it was drawn into the Concurrent List. Those of us who claim for more powers for the States, we opposed it. Now Dr. Adiseshiah warns the Government. "Do not set a bad example to the Slate Governments also, because the educational institutions, the universities. should function as autonomous bodies, there should noi be any interference." So, on that count I fully support what Dr. Adiseshiah and Dr. Sarup Singh stated now on the floor this House. But I would like to differ from Dr. Sarup Singh when he said that the agitation of karamcharis and the is.ues in JNU and other universities snould not be discussed here. But this is the only forum and this is the only occasion when we to speak when things are opportunity happening, when serious things are happening under the very nose of the Central Government. We cannot shut our eyes. Delhi University an agitation of the karamcharis is going on. The affairs in the Jawaharlal Nehru University are not promising I would like to point out one important matter. I would like to draw the

attention of the Eeducation Minister to a serious matter. Today morning I leceived a letter from one Mr. Rangaswamy Gounder. He belongs to Congress (I). He is the Secretary of the Taiuk Congress Committee of Coimbatore District in Tamil Nadu. His son, R. Kdnagdraj registered his name in the year 1:J80 to do his M. Phil., Ph.D. in the Jawaharlal Nehiu University. What happened, Madam, he was io submit his dissertation for his fifth semester on Sth January 1982. On the Sth. of January he commuted suicide in hL room. I myself went to the University and enquired about this from the students. One Mrs. Atiya Habib was his guide. He had to submit his dissertation for his fifth semester. But just before he started it, Madam Habib went abroad—about one year ago. His dissertation was on "the Deveopment of Madras Port-a Histoii-cai Study", for which only a socialogist or a historian connected with urban studir» should be allotted as a guide. But what happened a Hydrologist, Dr. Sivaswamy. was appointed as a guide. So he became helpless and he was not able to prepare his dissertation. This is what happened. He became frustrated. He did not get any assistance or guidance from his guide. I do not blame Dr. Sivaswamy. I cannot blame Mm. But he was not able to get proper guidance from him. This led to frustration and because of frustration he committed suicide. Thirty-three Members of Parliament, including myself, submitted a Memorandum to the President demanding an independent inquiry. We demanded that the Visitor should conduct an independent inquiry. I personally went to the University. Now, today morning I received this letter which has been sent to the Prime Minister—a copy of this letter I have received from Coimbatore, Tamil Nadu. 1 shudder to read the letter. With such agony he has written this letter. He wants to know under what circumstances his committed suicide.

Two months back another student, a Harijan student, tried to commit suicide under similar circumstances. His name is P G. Joganandh. He was doing his M. Phil in Sociology. His External Examiner had gone abroad. So he trwd to commit suicide. But some other students immediately took him to the hospital ami he was saved.

Iakhs. (Time Bell rings) I quote:

Such things are happening in the Jawahar Lal Nehru University. I would say with authentic proof that steel worth five lakhs of rupees is missing from J.N.U. This has been reported in the Advance Report of the Comptroller and Auditor-General of India for the year 1980-81. I would like to quote from page 282 of the Report. The amount due for tecovery as per the terms of contract is Rs. 560

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"The shortage of steel at the site of work came to the notice of the University in February/March 1978, but no action was taken to verify the position till November

"In December, 1978, the relevant measurement books were reported missing from an almirah kept at the site and the custody of the contractor. And in March, 1979, the Executive Council was informed that a Committee had been constituted to look into the alleged loss of steel. No Committee had in fact been constituted so far-August, 1980".

6 P.M.

So, this a serious matter. The Central School roof completely collapsed. 1 myself saw that. Such things are taking place. So, I would like to request the hon. Education Minister to view these matters very seriously. And a Committee consisting of educationists like the former v'ice-Chancellors should thoroughly probe into the matters. For that you may simply answer that there is already a Committee and that Committee also visited. But this Central University Probe Panel visited the University on the 25th of September this year. They reached there on Saturday at 10.30 a.m. They were there for two hours and at 12.30 p.m. they returned. They met the Deans, ihe Rectors, the Chairmen of various Centres. But no prior intimation was given. There should have been an official notification. Then only any Faculty member or any student or any karamchari could come and report what is going on in the University. Then only the Committee could discharge its function properly. (Time bell rings).

Regarding the establishment of a Census of tho North-Eastern Hill University ij \ the

Union Territory of Mizoram, I fully welcome such a measure. If Arunachal Pradesh wants a separate University, I welcome that also. But as far as the Central Universities that are functioning in Delhi are concerned, the Deihi University and the Jawaharlal Nehru University, worst things, serious things are taking place. They are under the very nose of the Central Government. So, it is the concern of the Education Minister to looit into these matters.

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Before I conclude, I would again request the hon. Education Minister to thoroughly probe into the suicide affair of Mr. Kana-karaj. Through this august House, I would like to appeal to the ViskorOo make an independent enquiry as to under what-fli*-cumstances Mr. Kanakraj committed suicide.

With these words, Madam, I conclude.

SHRI ALEXANDER WARJRI (Meghalaya): Madam Vice-Chairman, I do not like to talk on the general things because the others have already discussed about them. 1 would like to talk oi thi amendment regarding the North-Eastern Hill Uni-cersity. I would rather half-heartedly like to support the amendments because I actually want that the amendments should be on a full scale. In fact, I would like the whole Act should be repealed and a new Act be passed after studying carefully the needs there in the Region. When the North-Eastern Hill University was started, it was with a view to raising the standard of teaching, preserving the culture and the tradition of the people of the North-East. But, actually from its very inception, the North-Eastern Hill University was run on a wrong footing. I remember, in 1978, my first speech in this august House, my maiden speech in this august House was on the North-Eastern Hill University where I pointed out the defects of the Act and the many wrongs that have been committed in the University since its inception. I enquired also about the audit reports. But I have come to know that till this time there has been no Act, no law by which the University is forced to bring out or to submit its audit reports ysarly.

It is only now after five years that the Government has come with the proposed amendment, especially with regard to Annual Reports and Audit Reports. The North Eastern Hili University have not been rendering these accounts till now. It has become a hotbed of intrigues, plots, counterplots of teachers. Teachers ars grouped into factions. Teaching has become secondary. In fact, the university politics is such that since Dr. Khan left the university as the Vice-Chancellor, no one cauld be appointed as Vice-Chancellor in the North-Eastern Hill University. Teachers' factions have led to students' factions, becase a student cannot afford to remain out of the faction otherwise he will lose his marks in the internal aseessment. I would suggest that till these factions are done away with, iJiB^nternal assessment should be abolished.

As 1 have said, things in the university have become worse and worse since past years. That culminated in the murder, in the assassination of the Acting Vice-Chancellor Dr. Banwar. It seems that no investigation is taking place; nobody is taking interest in any investigation into his death. I do not know whether the Government is aware that Dr. Bnwar was killed on the day before the meeting of the Executive Council of the university which was to-discuss on some important affairs which would have exposed the evil, wicked scheme of some of the staff people iu the university. I do not know whether the Government is also aware of a case which was registered in the police thana in Shillong, the case of poisoning of a professor, the Head of the Department of Zoology.

I welcome the setting up of the campus in Mizoram to the exclusion of Arunachal. Is it done on political basis? We know, for example, Meghalaya, Nagaland, Mizoram are not being ruled by the party that is ruling in the Centre. It is not ruled by Congress-I Government. Now, Arunachal is being ruled by Congress-I Government. Ts it based on this political consideration that Arunachal is being given spechl consideration to have its own university? Why it is being removed from the North Eastern Hill University? As I have said, I really welcome the setting up of the campus in Mizoram; but I would also like to point out to

I the Minister that the university, as it is I at present, in Shillong, in spite of the fact that IOOO acres of land had been given by the Government of Meghalaya, is buying plots of land in Shillong itself belonging to the Raja of Mayurbhani, be-longing to the Raja of Bijni, and I do not know what use they will put the land to, when they are building the campus on the land which has been donated by the Meghalaya Government. 1 would like the hon. Minister to enquire into this.

Another thing which I would like to mention, Madam Vice-Chairman, is this. A fantastic thing has been done in the North Eastern Hili University. As I said, when the North Eastern Hili Univervity was established, the aim was preservation of the culture of the people, their social customs and so and protection of the identity of the people there. The North Eastern Hill University has come up with a special foundation course in lieu of MIL, in lieu of vernacular. This means, a student, a Khasi student or a tribal student, can take up any other subject in lieu of his language. This means, language is not compulsory for him. What will happen? The students will forget their language and a community which forgets its language will disappear. Is this the way to preserve our identity? I would request the hon. Minister to enquire into this and try to prevent this.

Lastly. I look forward that the Government would soon come up with a better amendment, or, if possible, with a new Act altogether so that the university will become an ideal university in the countiy. Thank you.

[Mr. Deputy Chairman in the Chair]

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Deputy Chairman, Sir, though this is a small Bill brought forward by the hon. Minister, it has introduced a new idea in the administration of university education. And this is based on the recommendation of the Committee on Subordinate Legislation. Firstly, 1 would like to submit that universities canno: be treated like public undertakings or financial corporations. The recommendation of the

[Shri Shridhar Wasudeo Dhabe] Committee on Subordinate Legislation in respect of public undertakings or corporations is that the rules and regulations which are made by them under delegated legislation should be placed before Parliament. But we cannot treat the Central universities like financial corporations. Under the Act relating to the central universities, even ordinances and statutes framed by the university senates will come up for discussion, will be placed before Parliament and will be open for discussion. The greatest danger is that every State—education being a concurrent subject; it is in the State List as well as the Ceniral List; -in my State, there are about ten universities, academic universities as well as agricultural universities, and similar ts the position in other States-wili pass similar legislations for placing the ord.nancej. statutes and reports before the State Legislatures. Therefore, the present concept that the Chancellor will give the assent has been given a go-by though there is a safeguard in the system that the State or the Central Government will be consulted by the Chancellor before giving the assent. Therefore, I would appeal to the hon. Minister cot to press for this Bill. Or, as has been suggested by Dr. Sarup Singh, they should wait till a Committee is appointed by the UGC, which will go into the affairs and find out what new rules srd regulations can be made. Nothing is goin; .0 happen if this Bill is not passed immediately. Therefore, let us wait. What is there? Once we make an inroad or an encroachment on the autonomy of university education, there will be no limit. It will open the flood gates and all State Legislatures will pass legislations in regard to this matter. Therefore, this is a very dangerous proposition and I am sure, the hon. Minister will consider it and not press for the acceptance of this Bill.

On this occasion, I want to speak on two subjects. Firstly, Sir, the first World Hindi Sammel?n was held in Nippur 8 years back. The second Sammelan was held in Mauritius and now it is due in Delhi by the end of December. In Nagpur Convention I was present. Mauritius Prime Minister had also come Aere. One of the resolutions adopted in the Nagpur Sammelan was that a World Hindi University should be set up and the venue suggested was Wardha. This decision was taken eight years back. But we are not even making efforts to make Hindi a language ia UNO, nor are we ma ki ag effotts to make it popular and effective ia other parts of the world. Many persons in other countries are interested to learn Hindi. For years together they are staying there and they have forgotten th.ir mother tongue. They want to learn this language. Therefore, on this occasion I will appeal to the hon. Education Minister to see that at the ensuing Conference which is going to be held in Delhi a decision is taken to set up World Hindi University. For Tamil and other languages world conferences are being held. It is high time for us to take this decisioa* China, Japan, Saudi Arabia and other countries----- their languages are recognised in UNO. So, we shou d also see that Hindi is

aslo recognised in UNO.

There is one more thing. We are holding Asian games this year. Out performance at the Brisbane is that we have not been able to secure even one Gold Medal. The universities are the real nurseries where the talent is nurtured. I was going through the report of the Ministry of Education. In 1980-81 we got 27.5 lakh students all over the universities and colleges and what is the turnover of the universities in the last 25 years? We have produced only 1475 lakh graduates and 472 lakh post graduates. If we calculate on the basb of one teacher is required for every 250 students, we will be requiring 10,800 teachers. That is the annual requirement providing physical education in colleges. Shri C. D. Deshmukh has recommended that this problem has to be taken up seriously and courses on physical education should be prpperly planned. Today the courses are one-year courses up to graduate level. Some are running certificate courses for three years upto graduate level. Some of the basic courses are not recognised by State Governments. They are treated as not trained teachers. That is why I was saying that the CD. Deshmukh Committee has tecommended that there should be five-year physical education course—two-year post graduate and three-year degree course. I

will, therefore, appeal to the Minister to appoint a Committee to have uniform syllabus so that proper trained physical teachers are available.'

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Lastly, Sir, I would like to say that in university education sports and physical education must be given important place. In 1967 Dr. CD. Deshmukh had pointed out that we are spending only Rs. 4 per student for physical education. Many colleges do not have even proper playgrounds. At least ten acres of land must, be. there for the purpose of development of sports and physical education. He has recommended that Rs. 20- per student should be spent. This is the report of 1967. Therefore, I take this opportunity to request the HonT Minister to see that the Central Universities are made the nurseries of physical education and sporU and adequate number of trained teachers are provided there. Then the important thing is that they are not given the status of teachers. They are physical education directors or they are considered as non-teaching administrative staff. They have no status and they cannot come on academic councils or acdemic bodies. Therefore, I suggest that the hon. Minister should look into this keeping in view the spirit of the Asian games and the sports consciousness. The hon. Minister should see that the physical teachers got due status in the univer-

Lastly, I would say that the hon. Minister should seriously consider that they are given a place or status to come on the executive councils or executive bodies of the universities.

Then it goes to the Executive Council, to the Faculty and at every stage when they consider, sub-committees are appo'n-ted. There is a 4-tier system available in the university system today before the statute goes to the Chancellor for final approval. In these circumstances, if we add Central Government also, it will only giva a bandh to the State Governments to interfere and there will be no end to interference in the statutes. No. purpose will be served if the ordinance comes to Parliament. I wouM, therefore, appeal to the hon- Minister not to press for this Bill.

श्री तिव चरद्र शा (विहार): उपाध्यक्ष महोदय, यह विधेयक बिलकुल ही इनोक्य्स है। आपत्तिजनक बातें भी इस में है उनकी मैं बाद में कहंगा। जो आपत्तियां इन्होंने उठाई हैं दो महारिथयों में माल्कोम श्रादिशेषैया श्रीर डा० सरूप सिंह, उनके म्ताल्लिक मैं कहा। चाहता हूं कि शायद उनको डर है कि पालियामेंट में स्टेट्यट, म्राईर, रेगुलेशन र बे जायेंगे तो उनकी ष्ठाटोनोमी में इन्ट फियरेंस होगा। मैं इत रा ही कहना चाहता हं कि खाटोनोमी सेल्फ-बोर्न नहीं है, भ्रापको किसी ने खड़ा किया, भ्रापको जन्म दिया है। थोहा भ्राप का फर्ज हो जाता है यू मस्ट बी लायल ट दैट, य मस्ट बी: एकाउन्टेबिल ट दैट संसद का मतलब है जनता, जनता को एकाउन्टेबिल यमीर्थास्टी हो। इस लिए जो भ्राडिनेंस, रेगलेशन बनेंगे टेबिल पर रखे जायेंगे। माल्कोम आदिशपथा ने कहा कि कौन पढ़ता है, पेपर को बेच देते हैं मैं कहता हूं ि यूनीवॅनिटी हमारी ग्रीर ग्राप की जिन्दगी के लिए ही नहीं है, जेनरेशन्स के लिए है। कहना नहीं होगा कि जब हम इतते लम्बे समय के लिए युनीवर्सिटी बना रहे हैं तो उसमें दादाभाई नौरोजी और कार्ल मान्सं भी होंगे जो हर ब्लू वक की पढ़ेंगे। हाउस श्राफ कामन्स की एक-एक घीट को पढते थे, बड़े बोरेशस रीडर थे दादाभाई नौरोजी श्रीर कार्ल माक्सं। में समझता हं कि इन की श्रापत्ति मजबूत नहीं है।

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श्रापित की बात इस में जो है उससे मतारिजक मैं संशोधन रखना चाहता है, लेकिन मझे कहा गया कि रूस के म्वाबिक--शकधर और कील दिखा दिया गया--नहीं दे सकते। उसको रख देना चाहता हूं। उसके पहले मैं मंत्री महोदय से पूछना चाहता हूं कि क्या आप सेक्यलरिज्म में विश्वास करती हैं ? यदि आप कहती है 'हां' तो मेरा दूसरा ं श्री शिव चन्द्र झा]

सवाल है कि यह जो नाम है बनारस हिन्दू यूनीवर्सिटी और ग्रलीगढ़ मुस्लिम यूनीवर्सिटी इनको आप कम्पेटिबल कैसे समझतो है से त्युलरिज्य की परिभाषा से? देश की आजादी के बाद युनीवसिटी के नाम को सेक्यलर कैसे बनाया जाय उसका एक उदाहरण मैं ग्राप के सामने रख देना चाहता हं। बिहार में एक जगह है मुजफ्फरपुर । वहां एक कालेज ग्रमी भी है। उस का पहले नाम था जी० बी० बी० कालेज--गृहहर भूमिहार ब्राहमण कालेज। स्पष्ट कम्युनल कास्टिस्ट नाम है। जब देश ग्राजाद हुग्रा तो श्रीकृष्ण सिंह ग्रांट अनुग्रह नारायण सिंह ने बागडोर सम्भाली, जो जवाहरलाल नेहरु और गांधी की छन्नछाया में पले थे। उन्होंने कहा कि यह नाम इनकाम्पीटेबिल है हमारे वातावरण से, इस नाम को बदलना चाहिए, लेकिन जिस आदमी ने बनाया उसकी इज्जल भी करना चाहिए, इस लिए उसका नाम बदल कर लंगट सिंह कालेज रख दिया गया। बिलकुल ठीक किया गया। उसी तरह जिन लोगों ने बनाया, पंडितजी पंडित जी ही थ, उनका दृष्टिकोण अपना था। मदन मोहन मालवीय ग्रीर सयद ग्रहमद खां का अपना दृष्टिकोण या-- उन्होंने हिन्दु बनीवसिटी नाम रखा, इन्होंने मस्लिम युनीवसिटी, रखा। लेकिन आज का वक्त जो है उसका तकाजा है कि आप इस में संशोधन लाएं। ग्राप मदन मोहन मालवीय युनीवर्सिटी कर दें बनारस को ग्रौर सैयद ग्रहमंद खां युनीवसिटी कर दें ग्रलीगढ़ को जैसे जवाहरलाल नेहरु यूनीवर्सिटो है और दुनिया में और युनिवर्सिटी है रूजवेल्ट, लिंकन, स्टेनफोर्ड वगैरह, वगैरह। ग्रौर बहुत सी युनिवर्सिटियां है। हम उन की इज्जत करेंगे और हमेशा उनको याद रखेंगे, लेकिन इस रूप में यदि इन नामों को आप रखते हैं तो मैं समझता

हुं कि सेकुलिंग्जम पर आप धक्का लगाते हैं। भव यह सट्रल यूनिवर्सिटीज है। यदि ग्राप इतनी यूनिवर्सिटियां वनाते हैं तो मैं कहना चाहता हूं कि दिल्ली में एक लोकनायक जयप्रकाश नारायण के नाम से एक यूनिवर्सिटी क्यों नहीं बनाते। इसमें आप को क्या हिचकिचाहट है। जवाहरलाल नेहरु यूनिवर्सिटी हो सकती है तो लोकनायक जयप्रकाश नारायण यूनिवर्सिटी क्यों नहीं हो सकती है। भ्राप इस बात पर विचार करें। यह मांग बिलकुल उपयुक्त है। मैं यह नहीं कहता कि एक ही यूनिवर्सिटी सारे देण के लिये हो। जितनी ज्यादा यूनिवर्सिटियां हो सकें, बनायीं जायं और मैं उसके पक्ष में हं ग्रौर इसी लिये दिल्ली में लोकनायक जयप्रकाश नारायण के नाम पर एक सेंट्रल यूनिवर्सिटी होनी चाहिए।

बहुत सी और बातें रखी गयी हैं लेकिन मैं एक बात और कहना चाहता हुं कि हमारे नौजवानों में डिग्निटी झाफ लेबर के लिये कोई भावना नहीं है। वह श्रम करने को नीची नजरों से देखिए पेंट पहनना, टाई लगाना तो ठीक है, लेकिन अगर हम झाडूं लेकर ग्रपने घर को साफ करने बैठ जायं तो यह उनकी शान के खिलाफ होगा। इसलिये इस कमप्लेक्स को हटाने के लिये हम को कुछ करना चाहिए। ग्रोर साथ-साथ एक दूसरी समस्या भी है। उसके लिये हम को एक ब्योरो भाफ इंप्लायमेंट कायम करना चाहिए जिसके द्वारा युनिवर्सिटी के विद्याधियों को इंप्लायमेंट दिया जा सके ग्रौर जिसके द्वारा वे इंप्लायमेंट पा कर युनिवर्सिटी कैंपस के वाहर भी काम पा सकें। यह काम हो सकता है युनिवर्सिटियों में। ग्राप कहेंगे कि हमारे पास बहत सा सरप्लस लेंबर है तो पियन वगैरह का काम कर सकता है, लेकिन उसके साथ ही में चाहुंगा कि आप इन स्ट्डेंट्स को भी काम करनें का मौका दें इसलिये कि हम लोग भी युनिवसिटी कैंपस में

रहते हुए काम कर चुके हैं और मैं जानता हं कि एम०ए० ग्रौर पी० एव० डी० बाले भी बरतन साफ करते हैं। टाई लगा कर हम लोग पहंचते थे ग्रौर एप्रन लगा कर वरतनों को हटाते थे ग्रीर गरम पानी में बरतनों को साफ कर के धड़ाक धड़ाक काम कर के खत्म कर देते थे और फिर लाइबेरी में जाकर अपनी पढाई करते थे। वहां अपना पाखाना भी साफ करते थे तो उससे कोई .इज्जत को धक्का नहीं लगता था ग्रीर पढ़ाई पर कोई असर भी नहीं पड़ता था। तो यह श्रम के मताल्लिक जो दष्टिकोण है यह बलदना चाहिए और हम को इसके लिये एक इंप्लायमेंट ब्योरों बनाना चाहिए।

प्रोफेसर्स के बारे में कहा गया है। मैं यह समझता हं कि हर हिन्दुस्तानी रवीन्द्र न थ टैगोर नहीं बन सकता है। हर कोई यहां का ग्रादमी ग्रपने ग्राप पढ लेगा यह संभव नहीं है। इसके लिये संस्थाग्रों की जरूरत हैं उनको कंडीशन करने की जरूरत है। युनिवर्सिटीज नं हों ग्रीर लोग ग्रपने से ही जीनयस बन जायें तो ऐसा नहीं हो सकता। एक रवीन्द्र नाथ टैगोर हो सकते हैं लेकिन जनरल समाज के लिये ग्राप को संस्थाग्रों की जरूरत पड़ेगी ही ग्रौर उनको मीनिंगफुल बनाने के लिये आप को प्रोफेससं की जरूरत है। सभी ने कहा कि हमारे प्रोफेसर्स बहत अच्छे हैं, सेंट्रल युनिवर्सिटी । में बहुत ग्रच्छे हैं लेकिन अगर आप सारे देश के बारे में गौर करें तो 85 परसेंट प्रोफेसर्स ग्रपने विषय में कोई योग्यता विशेष नहीं रखते।

एक माननीय सदस्य : रखते हैं।

श्री शिव चन्द्र शा: नहीं रखते हैं। मैं सारे देश की बात कर रहा हं। कुछ युनिवर्सिटीज में रखते होंगे। तो मेरे कहने का मतलब यह है कि आप कुछ काइटेरियन रखें कि अपने क्षेत्र में जो भी कुछ योगदान करे कोई किताब लिखे, कोई नयी दिशा दें तो उसको हम प्रमोशन वर्गरह देंगे, कुछ रिकरिनशन देंगे ताकि उनके लिये कुछ इंसेंटिव हो । माज तो प्रोफंसर्स भी यह सोचते हैं कि हम को श्रसेम्बली या पालियामेंट का टिकट किसी तरह से मिल जाय ताकि हम मंत्री बन सकें। इससे पठन पाठन के दष्टिकोण में धक्का लगता है। इस को हमें बदलना होगा। इसमें विद्यार्थियों के पार्टिसिपेशन की बात भी होनी चाहिए। वह केवल हल्ला करना या प्रोफंसस का विराव करना ही नहीं जानते वह वे विद्यार्थी हैं कि जिन्होंने 42 का ग्रांदोलन किया था और उस चैंप्टर को लिखा था।

श्री उपतमापति : वह विद्यार्थी तो यहां ह्या गये।

भी शिव चन्द्र झा : वह विद्यार्थी ही थे जिन्होंने 77 का जन ग्रांदोलन किया था भविष्य में भी विद्यार्थी ग्रापको ऐसे ही मिलेंगे । ग्रापको इन विद्यार्थीयों को ऐडमिनिस्ट्रेशन में ईवाल्व करना होता, उसके लिए रिकमडेशंस भी ग्राई हैं कि स्टडेंट्स को ऐडिमिनिस्ट्रेशन में लेना चाहिए उसके मताल्लिक थाप कदम उठायेंगे तो श्रापकी युनिवसिटीज मीनिगफुल होंगी। लेकिन इन सब बातों में परिवर्तन की जरूरत है। मैं चाहता हुं कि मंत्री जी इन बातों का ध्यान रखें।

श्रीमतो शोला कौल : मान्यवर, आज का जो बिल हमारे सामने है, इसमें इतनी दिलचस्पी ली गई है, चार बजे से मैं समझती हं कि यह चल रहा हैं ग्रौर हमारे माननीय सदस्यों ने जो राय दी है उसकी मैं बहुत कद्र करती हूं।

श्रीमती शीला कौल]

श्रीमन, मेरा तो खपाल था कि इसमें गायद लोग दिलचस्पी न लें। हमारे मित्र जो यहां बोले मैंने गिनती नहीं की, मैं कर रही थी कि ग्रापने मुझे बुला लिया, लेकिन मेरे सामने इस वक्त जो सजेस्शंस हैं या मझे जो जानकारी दी गई है, कुछ जानकारी मुझे भी नहीं थी, हमारे माननीय सदस्यों ने इसका जिक किया है, मैं उन सब की मशक्र, है।

निमंत चैटर्जी साहब ने जिक्र किया 🖁 कि हमारी युनिवर्सिटीज में डिसेंट्लाइजेशन होना चाहिए उनकी ऐडिमिनिस्ट्रेशन में ग्रौर श्री कृष्ण मोहन ने भी इसका जिक्क किया था? तो मैं यह माननीय सदस्यों को ऐश्योर करना चाहती हं कि सरकार की, हमारी भी यही राथ है ग्रीर हम उस विषय में इसके लिए कदम उठा रहे हैं। थी मोहन ने कहा कि आंध्र प्रदेश में जो हैदराबाद युनिवर्सिटी है वह इसीलिए स्थापित की गई थी कि उसमें घांध प्रदेश के जो दच्चे हैं उनको हिस्सा मिल सके, दाखला वह ले सकें। लेकिन मैं यह बताना चाहती हूं कि उनको पूरी आजादी हैं उसमें दाखला लेने की लेकिन चूंकि यह यूनिवर्सिटी सेंद्रेल युनिवर्सिटी है, इसलिए इसमें सारे हिन्दुस्तान के लोगों को दाखला मिलता है ग्रौर मैरिट पर मिलता है। इसलिए इसमें जो बच्चे जा मकते हैं, दे ग्रार मोस्ट बैल्कम।

हभारे मिल शाहबुद्दीन साहब ने इस बिल को सपोर्ट किया है। मुझे खुशी है, वह हमेशा मेरे बिल का सपोट करते हैं क्योंकि वह चीजों को भलीभांति जानत भी हैं, लेकिन एक बात जरूर है कि उहोंने जिन्न किया कि हमारी जो णिक्ष, है यह बहुत कुछ कमियां लिये हुए हैं, इसमें बहुत कुछ लुटियां हैं। यह बात तो सही है, लेकिन उनका इलाज ग्रगर वह बता देते कि इस चीज का यह इलाज होना चाहिए तो उससे मुझे मदद मिल जाती। लेकिन मुझे यकीन है कि जरूर मुझे वह चिट्ठी लिखेंगे क्योंकि इनकी मेरी खतो-किताबत (हती है।

था उपसभापति : धापसे ही नहीं सबसे रहती है।

श्रामतो शीला कौल : इसलिए मैं कहती हूं कि हम लोग सब बैठकर यह सोचें कि शिक्षा के ग्रसली माने क्या हैं, शिक्षा को हम किस तरह से चलायें। शिक्षा में एक डिसिप्लेन होना चाहिए, किस तरीके से हमारे जो टीचर्स हैं, ग्राजकल की नई शिक्षा जो हो रही है टीचर्स को भी अपने आपको अप ट डेट करके उस शिक्षाको देना चाहिए, उनकी स्पेशल ट्रेनिंग होनी चाहिए श्रौर जो . लैक चरस है, आर्यनाइजर्स हैं एजुकेशन के उनको भी कोशिश करनी चाहिए कि . ऐसा मैटीरियल इकट्ठा करें जिससे कि वह उस शिक्षा को, नये नये ख्यालात की शिक्षा को ग्रच्छा रूप दे सकें। एक जिक्र उन्होंने किया था। शायद ग्रखबारों में उनको गलत इन्फरमेशन मिली होगी। जे एन यू में सादे तीन हजार स्ट्डेंट्स हैं जिसमें दो हजार सात सौ वे हैं जो पोस्ट ग्रेज्एट्स स्टडी कर रहे हैं ग्रीर जो टीचर्स हैं वे 310 हैं। नान टीचिंग एम्पलाइज 1100 हैं। इसलिये टीचर्स का जो रेशो है वह रफली 1:9 का होता है। हमारी बहन मार्गेट ग्रत्वा ने कहा कि पढ़ाई में एग्रीकल्चर **ग्रारिएन्टिड** पढ़ाई होनी चाहिये। एग्रं कल्चर यनिवर्सिटीज खोली जानी चाहिये। मैं यह समझती हुं कि हमें इसका जिक राव बीरेन्द्र सिंह जी से करना होगा क्योंकि यह उनके अन्दर ग्राता है।

भी गुलाम रसूल महु (जम्मृतथा काश्मीर): इसमें मेरा भी मसला है।

श्रीमती शीना कौन : हां, ग्रापका भी है। अगर उनको लिख दें तो ज्यादा ग्रच्छा रहेगा। श्री लाडली मोहन जी ने दो बातों का जिक्र किया है। मैं उनको वात सून कर कुछ ग्रपसैट सी हुई कि हमारे इतने काबिल पढें-लिखे लोगों को मौका नहीं मिला । यहां मैंने उनसे उनके खत ले लिये हैं।

डा भाई महावीर जी ने केन्द्रीय विद्यालय के बारे में बात कही थी। _बह शायद नहीं हैं। वह चले गये। उन्होंने इसका जिन्न किया इसलिये उनको मालुम होना चाहिये था । यह बात सच है कि यह मेरा काम नहीं है। मैं प्रिंसिपल नहीं हं वहां की। न मैं वहां की टीचर हं। लेकिन जितने हमारे भाई हैं, बहनें हैं इस हाउस की और दूसरे हाउस की, उनके मेरे पास बहुत से खत ग्राते हैं कि ग्राप मेरे उसकी एडमिशन करा दीजिए, इसकी एडिमशन करा दीजिए। मैंने जैसा पहले कहा कि मैं न कोई वहां 🖘 प्रिसिपल हं, न कमिशनर हं, 🨽 मैं वहां की कुछ हं लेकिन मझे यह स्मिदारी दी गई है। इसमें मेरा बहुत सा वक्त जाता है यह बात सच है।

थो सैपद शाहबुद्दीन : मैंने तो इस बारे में कभी नहीं लिखा ।

श्रीमती शीला कौल : ग्राप तो ग्रच्छा खत लिखते हैं। श्रापकी तो मैं तारोफ ही कर रही हं। जन्होंने यह भी जिल्ल किया था कि दिल्ली य नवसिटी में हाउसिंग प्रोब्लम वर्गेरह है। इसका जवाब मेरे पास यह है कि जैसा वाइस चांसलर महोदय ने कहा है कि चार करोड़ रुपया तो इससे तो खाली 25 परसेंट ही पूरा होता है। अगर हम सब के लिये करें तो पता नहीं कितना पैसा चाहिये।

तब भी कोशिश की जा रही है ?'हडको' वगैरह से लोन लेकर इसका काम किया जाए। नेगोशिएशन हो रही हैं। कोशिश जारी है। जब तक इंसान के पास रहने की जगह नहीं हो तो उससे हम उम्मीद नहीं कर सकते कि वह ग्रच्छा काम करेगा। इसमें हम यकीन करते हैं। यह भी उन्होंने कहा कि यनिवर्सिटीज के चुनावों के दलदल में नहीं फंसना चाहिये । इसमें हम सब यकीन करते हैं कि जहां तक हम इससे दूर रहें उतनी यूनिवर्सिटीज साफ रहेंगी। उन्होंने दिल्ली यानवसिटीज का जिक्र किया। बहुतो चले गये हैं अब क्या कहा जाए।

थो उपसमापति: जी नहीं हैं उनका जवाब मत दीजिए । भाषण देकर चले जाते きし

श्रीनती शोला कौल : हा सरूप सिंह जी ने अभी जिक्र किया कि हम भयों हाउस में इसे लाते हैं । ऐसा एकाडेमिक बिल पालियामेंट के सामने महीं लाना चाहिए । मैं खद यकीन करती हं इस बात पर लेकिन मैंने जैसा शरू में कहा कि हम मजबूर थे इसे लाने के लिए । क्योंकि हमारी पब्लिक एकाइट्स कमेटी ने भी कहा कि यह होना चाहियों, पेपर लेड ग्रान दी डेबल कमेटी ने भी कहा कि यह होना चाहिए। लोकसभा की जो सबोईनेट लेजिस्लेशन कमेटी हैं उसने भी कहा कि यह होना चाहिये। मेरी हिम्मत नहीं थी कि इन तीन वडी बोडीज के खिलाफ कुछ किया जा सके । यनिवर्सिटीज में जो चाहे कह सकते हैं लेकिन पालि-यामेंट में अपनी मर्जी से कुछ नहीं कर सकते और खासकर मिनिस्टर तो कुछ कर ही नहीं सकता । मैं डा सरूप सिंह की बातों को बहुत इज्जत देती

[श्रीमती शीला कौल] हं, उनके सजैशंस को बहुत इज्जत देती हूं।

उनकी सारी बातों को बहत ध्यान से सुनते हैं क्योंकि धाप जानते हैं कि वे हमारे मुग्रजिज एजुकैशनिस्ट एकंडेंमिक बातों का जिक उन्होंने है। इसमें हमारे बड़े बड़े एकडेमिशियन्स होते हैं ग्रौर वे भी एक बड़े मिशियन हैं। वे इस पर बहस कर सकते हैं, ग्रपनी राय दे सकते हैं। ग्रगर हम उनकी बातें नहीं मानेंगें उनकी नहीं मानेंगे तो फिर कहां जायेंगे उन्होंने कहा कि इसको करने की जरूरत थी ? मैंने कहा कि यह मेरी इयुटी थी, इसलिए करना पड़ा।

हमारे अनारेबल मेम्बर डा० माल्कोम श्रादिशेषैया ने कहा कि हमारे ऊपर पहले से ही इतना बल्के है भ्रीर हमें इतना अधिक बल्क उठाना पड़ताहै। वे बातों को जानते हैं। मैं समझती कि हमें बल्क तो उठाने ही पड़ेगा।

He will continue to puk and choose the best that is good for him for his own information and for his direction Ui us.

एक बात मैं डा॰ सरुप सिंह जी से और कहना चाहती हूं। उन्होंने यनिवर्सिटी का जिक्र किया है। हमारे जो टीचर्स हैं भीर जो पढ़ने वाले हैं ग्रौर जो पढ़ाने वाले इंस्टिट्यूशन्स वे सभी ग्रच्छे स्तर के हैं। ग्राप जानते हैं कि इस मूल्क में ऐसी भी संस्थाएं हैं जिनका नाम काफी ऊंचा किसी भी मुल्क में कुछ ही संस्थाओं के नाम ऊंचे होते हैं ग्रीर कुछ मामुली भी होते हैं। सभी तो ऊंचे नहीं होते हैं। इंगलैंड में [श्रापने देखा होगा कि कैम्ब्रिज और क्रोक्सफोर्ड काफी हैं ग्रीर लन्दन युनिवर्सिटी उतनी ऊंचे

नहीं है। ग्रीर दसरी भी यनिवसिटीज वहां ५२ हैं, लेकिन उनका नाम इतना नहीं है। इसी तरीके से हमारी जो दिल्ली युनिवर्सिटी है इसका काफी ऊंचा नाम है। सभी लोग इस युनिवर्सिटी से एफिलिएशन चाहते हैं। ये युनिवर्सिटीज हमारे हाथ में हैं। कोई यनिवर्सिटी किसी चीज में स्पेशिएलिस्ट है तो कोई यनिवर्सिटी किसी दूसरे विषय में स्पेशिएलिस्ट है। इसी तरीके से इन यनिवर्सिटीज में प्रोफैसर्स पढ़ने वाले हैं ग्रौर इसी तरीके से उनको ग्रान्टस भी मिलती है। हमारे दोस्तों ने इन सारी बातों को जिक्र किया है। वे ग्रच्छी तरह से भलीभांति जानते हैं कि ये युनिव्सिटीज ग्रन्छी प्रकार से कार्य कर रही हैं। धावे जी ने भी इन बातों का जिक्र किया है। श्री शिव चन्द्र झा साहब ने नैलीफोर्निया का जिक किया । मैं भी लन्दन में रही हं ग्रीर वहां पर काफी काम किया है। मैं अभी भी वह काम करती रहती है। मैं उत्रसे बैठकर पूछना चाहंगी कि व ग्रव भी कौन-कौन से काम कर रहे हैं। मैंने यहां ग्राने पर भी उन कामों को जारी रखा है। लेकिन मैं जानना चाहंगी कि उन्होंने उन बातों को यहां पर जारी रखा है या नहीं ? ये बातें उनसे बाहर हो सकते हैं

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(व्यवधान)

कुछ माननीय सदस्यों ने कहा कि हमारी पढ़ाई ग्रन्छी नहीं होती मैं यह कहना चाहुंगी कि दूर के ढोल मुहाबने लगते हैं । ग्रपने ढोल ग्रन्छे नहीं लगते हैं। हमारी पढाई कितनी ग्रच्छी है- यह इसी बात से साबित हो जाता है कि हमारे यहां हिन्द्स्तान के के मल्कों के करोब 70 स्टडैन्टस पढ रहे

Seventy thousand students are studying in our Universities, in our coleges, and

they are spread all over India. To say that our education is not good is not coriect. I beg to differ from this. What we need is a process of improving it day by day. Just recently I have come back from Spain. In Spain, in Nigeriaof course, these are not very advanced countries they have such great appreciation of our education. In Kenya when I was ihere, they said: We want to send our students to India, you have not given us the permission, we can finance it, and we want admission in your colleges, engineering colleges and in

Statement by

Unive sities इसलिए यह कहना कि हमारे यहां पढाई अच्छा नहीं है, इसमें यह कमियां हैं उचित नहीं है। इसको पार्लियामेंट में पिन डाउन करने से यह बात अखबार में निकलेगी । ग्राप लोगों की तारीफ नहीं निकलेगी कि आपने कितना काम किया है, कितना काम करते हैं. कितने काबिल हैं। इसलिए यह कहना ठीक नहीं। झा साहब ने और अन्य माननीय सदस्यों ने जो इसमें जिक्र किया है मैं उनका मशकुर हं । मैं सब माननीय सदस्यों का मशकुर हं ग्रापने सुझाव दिये । ग्रगर किसी माननीय सदस्य का कोई प्रक्रन छूट गया हो तो वह मझे चिट्टी लिख दें उनको जवाब दे देंगे।...(स्थवधान)...

MK. **DEPUTY** CHAIRMAN: The question is:

That the Bill further to amend ihe Banaras Hindu University Ac', 1915, the ALigarh Muslim University Act, 1920, the Delhi University Act, 1922,

Visva-Bharati Act, 1951, the Jawaharlal Nehru University Act, 1966, the North-Eastern Hill University Act, 1973 and the University of Hyderabad Act, 1974, be taken into consideration.

.. Minister

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill. There are no amendments.

Clauses 2 to 20 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. SARUP SINGH: Even though you are passing it, I feel that you still need to go into the larger implications of what you are doing. My request was there. Till your owi> Committee gives you the report you could have waited. Where is the hurry to pass it?

SHRIMATI SHEILA KAUL: Sir, I move:

"That the Bill be passed." The question was put and th; motion was adopted.

STATEMENT BY MINISTER

Re. Discovery of Gas in Tripura

MR. DEPUTY CHAIRMAN: Now, there is very good news and I will request the Minister to make the statement.

THE MINISTER OF ENERGY (SHRI SHIV SHANKAR): Sir, I am happy to inform the House that the Oil and Natural Gas Commission has struck gas in the first well drilled in the Gojalia structure located in Tripura.

The well has been drilled upto a depth of 3478 metres.

On testing the interval between 1618 metres to 1624 metres, flow of gas thiough a 6 milimetre been was at the rate of 35,000 cubic metres per day.